

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
(THROUGH PHYSICAL HEARING WITH HYBRID MODE)

Appeal No. 03/2026/EZ

IN THE MATTER OF: -

Sanjib Dhal-----Appellant(s)

Versus

State of Odisha and Others. -----Respondent(s)

AFFIDAVIT ON BEHALF OF THE OPPOSITE
PARTY/RESPONDENT NO.04 STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), ODISHA

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	compensation for excess mining of stone from Tolarpasi Road Metal Quarry by Sri Ajit Sahu in attached in Annexure-VIII	
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Place: Bhubaneswar
Date: 09/03/2026

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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AFFIDAVIT ON BEHALF OF THE OPPOSITE
PARTY/RESPONDENT NO.04 STATE ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY (SEIAA), ODISHA

1. Shri K. S. Pradeep, IFS, son of late K. Sivaraman aged about 45 years, at present working as Member Secretary, State Environment Impact Assessment Authority, Odisha, do hereby solemnly affirm and state as follows.

2. That I am the deponent in this affidavit and I have been duly authorized to swear this affidavit on behalf of the Opposite Party No.04 before this Hon'ble National Green Tribunal.

3. That, I have gone through the appeal petition and Hon'ble NGT, EZ order dated. 24.02.2026 and understood the contents thereof. I am well acquainted with the facts of the case and the relevant official records. Any contention, allegation or averment not dealt with in the present affidavit shall be construed as denied.

Sanjib Dhal
MEMBER SECRETARY
State E.I.A Authority
 Odisha

4. That, in reply to the averments made in the Para-01 of the appeal petition, deponent humbly submits that the averments are matters on record and this deponent has no comments to offer.
5. That in reply to the averments made in the Para-02 to Para-08 of the appeal petition, the deponent humbly submits the following facts in chronological order for the kind consideration and better appreciation of the Hon'ble NGT, EZ, Kolkata.

a) **30.04.2021:** This is matter on Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village-Tolarpasi under Tahasil-Gondia of Dhenkanal District, Odisha. Initially, the Tahasildar, Gondia, District-Dhenkanal has issued an intimation letter to Sri Ajit Kumar Sahu as successful bidder vide letter 1828 dated 30.04.2021 for mining of stone from Tolarpasi Road Metal Quarry for a lease period of five (05) years.

b) **18.10.2021:** Sri Ajit Kumar Sahu (Project Proponent/Respondent no. 06 in the present appeal petition No.03 of 2026 of Hon'ble NGT, EZ, Kolkata) submitted an Environmental Clearance (EC) application to SEIAA, Odisha on 24.06.2021 for mining of stone from Tolarpasi Road Metal Quarry. The proposal was placed in the State Level Expert Appraisal Committee (SEAC) held on 26.08.2021 and 05.10.2021 and the SEAC recommended the proposal for grant of EC with standard



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and specific conditions. Thereafter, the proposal was placed in SEIAA, Odisha Authority meeting and the Authority approved the recommendation of SEAC and accorded the EC for Tolarpasi Road Metal Quarry. Accordingly, the EC was issued vide letter no.3397/SEIAA dated 18.10.2021 for extraction of 20,034 cum of stone per annum and 1,00,166 cum of stone during five (05) years lease period.

The copy of the EC letter No. - 3397/SEIAA dated 18.10.2021 is attached in **Annexure-I**.

c) **01.02.2022:** A lease agreement was made on 01.02.2022 between Sri Ajit Kumar Sahu (successful bidder/respondent no. 06) and Tahasildar, Gondia for a period of five (05) years valid upto 31.01.2027.

d) **16.05.2024:** In the meantime, a case was filed before Hon'ble NGT in OA No.100/2024/EZ, Kolkata in the matter of Sanjib Dhal & Ors Vrs State of Odisha & others alleging on excess mining and violation of Environmental Clearance (EC) conditions. The Hon'ble NGT vide its order dated 16.05.2024, directed to constitution of a joint committee comprising the member of (i). the Collector and District Magistrate, Dhenkanal or his representative, (ii). Senior Scientist, Odisha State Pollution Control Board, (iii). Senior Scientist, SEIAA, Odisha, (iv). Division Forest Officer, Dhenkanal or his representative, (v). Senior Officer or representative of the Director of Mines and Geology, Dhenkanal.



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e) **10.07.2024:** - As per the direction of Hon'ble NGT in their order dated 16.05.2024, a joint committee was formed and visited the alleged site on 10.07.2024 and further, the Tahasildar, Gondia, Mining Officer, Dhenkanal and the Joint Director Geology, Dhenkanal also visited the alleged site on 16.07.2024 for assessment of quantity of stone extracted from the Tolarpasi Road Metal Quarry. Thereafter, the joint committee submitted its inspection report on Tolarpasi Road Metal Quarry for filing by Nodal Agency with certain recommendation i.e. for reclamation of mined out area after declaration of closure of the mines, information to the local people in advance while carry out blasting before 30 minutes, implementation of Environmental Management Plan (EMP) and plantation as per the EC conditions, solar fencing around the lease area, plantation in safety zone and over overburden dump area and penalty for excess mining (i.e. 7092 cum) of the mineral.

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f) **18.01.2025:** Based on the joint inspection report dated 16.07.2024, the SEIAA, Odisha has issued a Show Cause notice vide letter no. 6137/SEIAA dated 05.12.2024 to Sri Ajit Sahu for excess mining of 7092 cum stone from Tolarpasi Road Metal Quarry and non-compliance of EC conditions. Subsequently, the EC was revoked vide letter no. 3397/SEIAA dated 18.01.2025 and the same was duly intimated to Hon'ble NGT, EZ through a counter affidavit.



g) **31.01.2025:** Finally, after hearing the matter the Hon'ble NGT, EZ, Kolkata vide order dated 31.01.2025, disposed of the matter observing that in view of the action taken by the SEIAA, Odisha, and the report of the Joint Committee, nothing further remains for adjudication in the present Original Application. The Original Application No.100/2024/EZ is accordingly disposed of.

6. That, in reply to the averments made in the Para-09 to para-24 of the appeal petition, the deponent humbly submits the following facts in chronological order for better appreciation of Hon'ble NGT, EZ.

a) **11.08.2025:** The project proponent (Sri Ajit Kumar Sahu or Respondent no. 06 in appeal no. 03/2026) submitted a fresh EC application to SEIAA, Odisha vide proposal no. SIA/OR/MIN/546882/2025 dated 11.08.2025 for mining of stone from Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village-Tolarpasi under Tahasil-Gondia of Dhenkanal District, Odisha.

b) **08.10.2025:** The present petitioner (Sanjib Dhal) filed another Original Application before Hon'ble NGT vide OA No. 185/2025, EZ, Kolkata was registered on 08.10.2025, the applicant alleged that the computation of environmental compensation for excess mining from Tolarpasi Road Metal Quarry has not been done and no steps taken for



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implementation of Mine closure plan and there after reclamation with plantation of indigenous trees as per the EC Condition (9.11, 9.23, 9.29).

- c) **13.10.2025:** In the first (1st) hearing, the Hon'ble NGT, EZ disposed of the Original Application in OA No. 185/2025 on 13.10.2025, with directing to the SEIAA, Odisha and the Deputy Director of Mines, Talcher to consider the representation of petitioner dated 28.07.2025 (treating the Original Application as a representation) and to take appropriate remedial action within three months of receiving the order copy. The applicant was also granted liberty to approach the Tribunal again if aggrieved. It is respectfully submitted that, copy of the Original Application (OA) was not received by SEIAA, Odisha, either from the petitioner or through the appointed counsel. Furthermore, the copy of the order was received directly from the Hon'ble NGT via email dated 03.11.2025 and the order along the petition received on 06.01.2026. However, the said communication was unfortunately not noticed at that time, which resulted in delay in submission of the reply in a timely manner.

- d) **06.11.2025:** The fresh EC proposal of Tolarpasi Road Metal Quarry was placed in SEAC in its meeting held on 06.11.2025 and the SEAC recommended the proposal for grant of EC valid from the date of issuance of EC up to the lease period with standard and specific conditions.



Pradeep
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Orissa, Bhubaneswar

- e) **10.11.2025:** Sri Ajit Sahu filed a Writ petition before the Hon'ble High Court of Orissa, Cuttack vide W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors. After hearing the matter, Hon'ble High Court vide order dated **12.11.2025** disposed of the writ petition with the direction to SEIAA, Odisha *"In view of such facts and submission, without going into the merit of the case, the Opposite party No. 03/SEIAA, Odisha is directed to disposed of the representation of the Petitioner vide Annexure-15 by passing of one month from the date of production/presentation of a certified of this order."*

Subsequently, the Sri Ajit Sahu has submitted the Certified Copy of High Court order dated 12.11.2025 to SEIAA, Odisha through Email dated 18.11.2025.

The copy of the order dated 12.11.2025 of Hon'ble High Court of Orissa, Cuttack vide W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors is attached in **Annexure-II**.

[Signature]
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Orissa, Bhubaneswar

- f) **21.11.2025:** After SEAC recommendation, the project proposal of Tolarpasi Road Metal Quarry for EC was placed in 254th meeting of SEIAA held on 21.11.2025 and 257th meeting held on 09.12.2025. After detailed deliberation, the authority decided to seek clarification/information/document from the Project Proponent/Respondent no.06 on the following points: (i). To upload the Annexure-15 of W.P.(C) No.31843 of 2025 in accordance with order dated 12.11.2025 of Hon'ble High Court of Orissa. (ii). To submit



the proof of payment of fine for excess mining and environmental compensation. In response to ADS (Additional Details Sought) raised by SEIAA, Odisha, the PP has submitted the reply to SEIAA, Odisha with submitting the proof of environmental compensation amounting to Rs.28,51,423/- which was deposited to Forest, Environment and Climate Change Department, Govt. of Odisha on 06.12.2025. Further, a penalty amounting of Rs.27,15,385/- towards excess mining and revenue loss to the Mining Officer, Dhenkanal on 09.12.2025. The amounting of Rs.11,95,620/- towards the cost of plantation to the DFO, Dhenkanal on 10.12.2025 as per the EC conditions.

The copy of the ADS reply submitted by respondent no. 06 to SEIAA, Odisha is attached in **Annexure-III**.

- g) **29.12.2025:** The Environmental Clearance (EC) for Tolarpasi Road Metal Quarry was issued vide EC Identification No. EC25C0108OR5395883N dated 29.12.2025 with validity upto 24.03.2026 (i.e. validity of mining plan from the date of issue of EC letter) with condition that further, extension of EC shall be considered after submission of a revised Mining Plan beyond 24.03.2026. The environmental clearance has been issued on the basis of the following points are as follows:

- i. The Hon'ble High Court, Odisha vide order dated 12.11.2025 in W.P.(C) No.31843 of 2025 directed to SEIAA, Odisha to consider the



And
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representation of the Petitioner vide Annexure-15 by passing a reasoned order in accordance with law within a period of one month from the date of production/presentation of a certified of this order.

- ii. The mining lease of Tolarpasi Road Metal Quarry remains valid upto 31.01.2027 and has not been cancelled by the competent Authority i.e. Mining Officer, Dhenkanal as on date of consideration of EC application.
- iii. The project proponent/respondent no.06 has deposited the amounting of **Rs.28,51,423/-** towards excess mining to environmental compensation to Forest, Environment and Climate Change Department, Govt. of Odisha on 06.12.2025 and penalty amount of **Rs.27,15,385/-** for excess mining and revenue loss to the Mining Officer, Dhenkanal on 09.12.2025 and **Rs.11,95,620/-** towards cost of plantation as per the EC conditions to the DFO, Dhenkanal on 10.12.2025.
- iv. The project proponent/respondent no. 06 has complied the recommendation of joint committee dated 16.07.2024 on solar fencing around the boundary of the lease area, plantation and has mentioned that the reclamation of mined out area will be done after declaration of closer of mines.



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Orissa, Bhubaneswar

v. As per the approved mining plan dated 26.03.2021 of Tolarpasi Road Metal Stone Quarry, the Geological Reserve is 4,26,787 cum, Mineable Reserve is 3,74,757 cum, proposed annual extraction of stone 20034 cum/annum and 1,00,166 cum in 5 years lease period. After deduction of excess mining stone material i.e. 7092 cum still available of which is sufficient quantity of mineable reserve for further mining.

h) **27.01.2026**: Further, the Petitioner (Sri Sanjib Dhal) filed an appeal petition no. 03/2026 on 27.01.2026 before Hon'ble NGT, EZ against the approval of EC Identification No. EC25C0108OR5395883N dated 29.12.2025 issued by the SEIAA, Odisha for Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village-Tolarpasi under Tahasil-Gondia of District-Dhenkanal, Odisha, Sri Ajit Sahu, the successful bidder/lessee.

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7. That, in the appeal petition no. 03/2026, the petitioner has alleged that the Authorities have not calculated the Environmental Compensation for illegal extraction also allegation that Environmental Clearance has been granted by SEIAA, Odisha without considering the order dated 13.10.2025 passed by this Tribunal in O.A. No. 185/2025/EZ.

The allegation is incorrect and denied. The Authority considered the Environmental Clearance (EC) application submitted by the lessee/respondent no. 06 in compliance with



the direction of Hon'ble High Court Orissa order dated 12.11.2025 passed in W.P.(C) No.31843 of 2025. Accordingly, the EC was granted vide EC letter dated 29.12.2025, where in the details of compliance and conditions were clearly specified. However, the petitioner has failed to mention these facts in the appeal petition. It is further submitted that, this Authority has complied with the order dated 13.10.2025 passed by the Hon'ble Tribunal in O.A. No. 185/2025/EZ. In this regard the lessee/respondent no. 06 has deposited the environmental compensation amounting of Rs.28,51,423/- to Forest, Environment and Climate Change Department, Govt. of Odisha on 06.12.2025. Further, a penalty amounting of Rs.27,15,385/- towards excess mining and revenue loss to the Mining Officer, Dhenkanal on 09.12.2025 and an amounting of Rs.11,95,620/- towards the cost of plantation to the DFO, Dhenkanal on 10.12.2025 in compliance with the EC conditions. It is further submitted that the respondent no. 06 has complied the recommendations of joint committee dated 16.07.2024 in O.A. No. 100/2024/EZ, Kolkata except the recommendation relating to reclamation of mined out area which will be undertaken after declaration of closer of the mine as stated by the respondent no. 06. With regard to the allegation concerning the depth of mining, it is submitted that, the lessee has already reached the maximum depth of 6 mtrs. as evidenced by the affidavit filed by SEIAA, Odisha in O.A. No. 100/2024/EZ. It is submitted that this is an old source operated since 2005 to 2007 as a temporary quarry permit. Subsequently, the quarry was operated after obtaining of EC from SEIAA, Odisha vide letter no. 4344/SEIAA dated 17.08.2015 in favour of Sri Ajit Kumar Sahu for extraction

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Orissa, Bhubaneswar



quantity of stone 12,520 cum in 5 years lease period. Thereafter, the same lessee has obtained EC for the same source vide EC letter no. 3397/SEIAA dated 18.10.2021 for extraction quantity of stone 20034 cum/annum(maximum) and 1,00,166 cum in 5 years lease period. Further, under Odisha Minor Mineral Concession (OMMC) Rules, 2016, section 37 of Chapter-V, page no.43, it is mentioned that *the depth of the quarry below the surfaces shall not exceed six meters*. The said condition of OMMC, Rules, 2016 has also given in EC after incorporate the said condition that the depth of mining will be 6 meters from the surface for 5 years lease period and it is submitted that this is an old source operated since 2005 and EC obtained for 2 terms (i.e. 10 years = 5 years (2015 to 2020) + 5 years (2021 to 2026)). It is further submitted that the Mining Officer/Deputy Director of Mines is the competent Authority for approval the mining plan based on the mineable reserve with considering the depth of mining. It is submitted that EC is granted after assessment of anticipating environmental impacts of the proposed project during mining operation and its mitigation measure for sustainable mining. Accordingly, conditions are imposed in EC letter after due consideration of inputs from concerned Authorities.

Paul
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Orissa, Bhubaneswar

8. That the deponent reserves the right to file further affidavit as and when necessary.



9. That the facts stated above in this counter affidavit are true to the best of my knowledge and belief which are based on official records that I believe to be true.

Identified by
Advocate

[Signature]
07/03/26

Deponent
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar

VERIFICATION

Verified at Bhubaneswar on this day of 09 MAR 2026
that the contents of the above affidavits are true and correct on the basis of the records maintained by the respondent in the daily course of its business, no part of it is false and nothing has been concealed therefore.

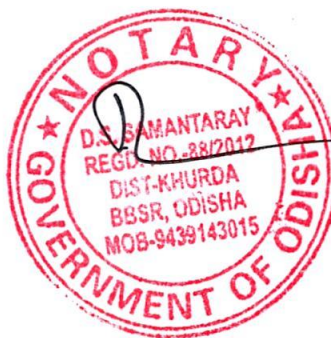
Place: Bhubaneswar

Date:

[Signature]
SWORN BEFORE ME

[Signature]
07/03/26

Deponent
MEMBER SECRETARY
State E.I.A Authority
Orissa, Bhubaneswar



[Signature]
JUSASAN SAMANTARAY
NOTARY, GOVT. OF ODISHA
BHUBANESWAR, ODISHA
REGD. NO. 88/2012
MOB-9439143015



ANNEXURE-I

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15/11/21

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY
ODISHA, BHUBANESWAR

(Constituted under the EP Act, 1986 and EIA Notification, 2006 by the MoEF & CC, Govt. of India)
SRF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-2541029, E-mail: seiaaorissa@gmail.com

Letter No. 3397/SEIAA

Dt. 18.10.2021

File No. SEIAA-1725/06-2021

To

Sri. Ajit Sahu,
At/Po-Nihalprasad, Po-Gondia,
Dist-Dhenkanal

Sub: Proposal of Sri. Ajit Sahu for mining of road metal from Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village- Tolarpasi, Tahasil-Gondia, District- Dhenkanal- Environmental Clearance reg.

Ref: SEIAA File No: SEIAA-1725/06-2021 dt. 24.06.2021

Sir,

This is with reference to the application dated 24.06.2021 for grant of environmental clearance (submitted in the offline mode) for the proposed activities mentioned above.

2. [The application has been submitted in the offline mode because there is no provision at present for filing EC application for such cases (minor mineral extraction involving area less than or equal to 5ha; i.e., B2 category projects) in the online mode before SEIAA in the PARIVESH portal. The relevant application Form-IM does not appear on the screen of the said portal when EC application is to be filed to SEIAA]. The applicant has submitted the application in Form-I, i.e. the Form in which applications for minor mineral projects were being submitted upto the year 2016 before SEIAA. The Form-I does not contain some of the situational information relating to environmental sensitivity, but much of the required information has been submitted by the applicant in the Checklist and also in the PFR.

3. The application in Form-I is supported by other necessary documents, namely the PFR, DSR, EMP, Approved Mining Plan and Checklist.

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4. The proposed activities in a nut shell are as follows: -
- This is a proposal for mining of road metal from Tolarpasi Road Metal Quarry located at Village- Tolarpasi, Tahasil- Gondia, District- Dhenkanal over lease area of 12.25 acres or 4.957 ha.
 - The mine area is a part of the Survey of India Toposheet No. F45T6 bounded by Latitude: 20°47'29.27" N to 20°47'36.23" N and Longitude: 85°55'47.34"E to 85°55'56.01" E.
 - The mining lease is an identified sairat source in the DSR. The Tolarpasi Road Metal Quarry sairat source will be leased out under the OMMC Rules, 2016 by Tahasildar, Gondia to Sri. Ajit Sahu (successful bidder on the basis of public auction) for a lease period of 5 years.
 - The mining plan of the mining project prepared has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on 25.03.2021.
 - As per the approved mining plan submitted, it is observed that the mineable reserve in the lease area is 374757 cum of road metal.
 - The project proponent has not furnished the alignment of the extraction path for road metal transportation. As reported by the Tahasildar/PP in the Checklist, the village road is at a distance of 0.4 Km away from the mining lease area.
 - The cluster certificate has been furnished by the Tahasildar certifying that there is no other mines located within 500 meters from the periphery of the proposed mine lease area. As reported by the Tahasildar, this sairat source is not a part of any cluster.
 - The Tahasildar vide letter no. 2172 dated 03.06.2021 has submitted that the proposed quarry is situated on non-forest land, even after verification of the DLC report.
 - As per the approved mining plan, it is observed that road metal from the quarry will be extracted by semi-mechanized method with annual extraction of road metal not exceeding 20034 cum (maximum production capacity) during the valid lease period.
5. This proposal conforms to the item no. 1(a) in the schedule of EIA Notification, 2006 as amended time to time, and the minor mineral extraction project falls under Category B2 as the mining lease area is less than 5 ha.

6. The proposal is duly appraised by the SEAC in its meeting held on 26.08.2021 & 05.10.2021. The SEAC has submitted the appraisal report and recommended for grant of EC, vide their letter no. 725/SEAC-Misc-02 dated 11.10.2021.

7. The Environmental Clearance (EC) is accordingly granted to the proposed activity of road metal mining subject to the following conditions and stipulations. The EC shall take effect from the date of registration of duly executed lease deed in this regard by the Tahasildar and shall be coterminous with the expiry of lease period.

8. The Tahasildar, Gondia who is the lease granting authority in this case is responsible for monitoring strict compliance of the following conditions of grant of environment clearance, by the project proponent(lessee).

9. **Stipulated Conditions:**

- 9.1 Demarcation of the quarry lease area by posting durable concrete pillars of 1m height above ground is a must prior to starting the quarry operation.
- 9.2 Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. Maximum depth of quarry operation for starting level at the top shall not exceed 6 meter.
- 9.3 Maximum quantity of quarry material that can be permitted by the lessor to be removed from the quarry area is 20034Cum in a full year (January to December) and total production from the quarry shall be 100166Cum during the valid lease period of five years as per the approved mining plan. Any flouting of this quantitative restriction shall make this EC liable to cancellation.
- 9.4 Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of approved mining plan prepared for this project. This EC shall not be transferred without the permission of SEIAA. In case, the lease is settled in favour of any lessee, the permission of SEIAA will be taken along with the deposit of scrutiny fee.
- 9.5 It shall be ensured that quarrying is not carried out within 500 m of structures, bridges, embankment, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures. Pursuant to Hon'b'e NGT in its Order dated 21.07.2020 in OA No-304/2019 in the matter of M.Haridasan & Ors. Vrs State of Kerala and to comply with the direction made therein "No stone quarry involving blasting will be operated within 200 m (minimum distance criteria) from Residential/public buildings, inhabited sites, other location, etc."
- 9.6 The project proponent shall ensure that no mining activity takes place beyond 6 m below ground level.
- 9.7 No mining shall be carried out in the vicinity of natural /manmade archeological sites.

26.08.2021 &
grant of

- 9.8 It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs /intervenes within the permitted depth, then also quarrying shall be stopped.
- 9.9 Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 9.10 The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 9.11 Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111 dated 16.01.2020 to comply with the direction made by Hon'ble Supreme Court on 8.01.2020 in W.P. (Civil) No.114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
- 9.12 No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO and only after required strengthening such that the carrying capacity of road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- 9.13 Vehicles hired for transportation of minor mineral from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- 9.14 The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- 9.15 Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 9.16 Drilling and blasting (wherever required) shall be done only by licensed explosive agent by the proponent after obtaining required approvals from competent authorities.

- 9.17 Blasting will be carried out after making adequate announcement to the local inhabitants through public address system. Warning siren half an hour prior to blasting activity will be sounded adequately for alerting everybody around before the blast is detonated to avoid any accident. The nearby inhabitants shall be informed one day before the actual time of blasting. Blasting is permissible at fixed hour in day time only, after blowing the siren intermittently for 10 minutes before the actual start, for safety of the inhabitants. Blasting shall be carried out in such a manner that the splinters/debris generated shall not fall beyond the mining lease area.
- 9.18 Water spray should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.
- 9.19 Plantation of 5000 saplings shall be carried out in the 1st year of quarry operation in the peripheries of the quarry area by making planting pits of 1 meter depth at suitable spots along the approach road and in village common lands, within 1km belt of the quarry. The PP shall submit real time photographs on latitude longitude grid at six monthly intervals to monitor the status of the plantation.
- 9.20 Dumping of quarry material is in no case permissible on any forest land; and all dump yard shall be on duly permitted non forest land.
- 9.21 Stone Crusher unit shall not be set up within 1km of the quarry site, and any crusher to be set up (beyond 1km) has to be with prior permission and after obtaining of license and consent as per law.
- 9.22 Staggered contour trenches shall be dug out to cover all sloping area and the hill surface in general, within a 1km belt of the quarry lease.
- 9.23 The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine; and has to submit a detailed plan of action in this regard within six months, indicating definite timelines and physical outcomes.
- 9.24 The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- 9.25 Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 9.26 Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report.
- 9.27 The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.

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before
be

- 9.28 It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF& CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC is liable to be revoked.
- 9.29 At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.
- 9.30 The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits quarterly compliance reports.
- 9.31 The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.
- 9.32 A copy of the clearance letter shall be sent by the proponent to concerned Gram Panchayat /Panchayat Samiti /ZilaParisad /Municipal Corporation / Urban Local Body as the case may be.
- 9.33 Project proponent shall obtain Consent to Operate from the OSPCB and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish / Consent to Operate from the State Pollution Control Board.
- 9.34 The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.
- 9.35 **The Project Proponent (lease holder) shall inform the SEIAA of any change in ownership of the mining lease. In case, there is any change in ownership or mining lease is transferred, then mining operation can be carried out only after transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.**
- 9.36 Concealing any factual information or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this environmental clearance besides attracting penal provisions in the Environment (Protection) Act, 1986.
- 9.37 The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court and any other Court of Law relating to the subject matter.

- 9.38 This Environmental Clearance (EC) is subject to orders/judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 9.39 Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.


Member Secretary

Memo No 2298/SEIAA /Dt. 18.10.2021
Copy to

1. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Principal Secretary, Revenue and DM Department, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Dhenkanal/ Sub Collector, Dhenkanal/Tahasildar, Gondia for Information and necessary action.
7. Guard file for record.


Member Secretary

[Back](#)High Court of Orissa
Case Details

Case Type	: WP(C)	
Filing Number	: 46156/2025	Filing Date: 10-11-2025
Registration Number	: 31843/2025	Registration Date: 10-11-2025
CNR Number	: ODHC01-080726-2025	

Case Status

First Hearing Date	:
Decision Date	: 12th November 2025
Case Status	: CASE DISPOSED
Nature of Disposal	: Contested--Disposed Off
Coram	: 2972DR. JUSTICE S.K. PANIGRAHI
Bench	: Single Bench
State	: ORISSA
District	: Dhenkanal
Judicial	: Civil Section
Causelist Name	: Supplementary-Daily
Not Before Me	:
Last Page Number	: 90
Next Page Number	: 91

Petitioner and Advocate

1) AJIT SAHU

Advocate- SOUMYA RANJAN MOHANTY,D.ACHARYA, B.RAY, P.K.PRADHAN

Respondent and Advocate

- 1) STATE OF ODISHA
- 2) COLLECTOR AND DIST.MAGISTRATE, DHENKANAL
- 3) STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA
- 4) MINING OFFICER, DHENKANAL

Acts

Under Act(s)	Under Section(s)
CONSTITUTION OF INDIA, 1950	226,227

History of Case Hearing

Cause List Type	Judge	Business On Date	Hearing Date	Purpose of hearing
Supplementary-Daily	DR. JUSTICE S.K. PANIGRAHI		12-11-2025	FRESH ADMISSION
	DR. JUSTICE S.K. PANIGRAHI	12-11-2025		Disposed

Orders

Order Number	Order on	Judge	Order Date	Order Details
1	WP(C)/31843/2025	DR. JUSTICE S.K. PANIGRAHI	12-11-2025	View

Category Details

Category	ORDINARY CIVIL MATTER (28)
Sub Category	SETTLEMENT OF RIGHTS (20)
Sub Sub Category	05-STONE QUARRY (5)

OBJECTION

Sr.No.	Scrutiny Date	OBJECTION	Compliance Date	Receipt Date
1	10-11-2025	All Objections are Complied	--	--

[Back](#)



IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 31843 of 2025*Ajit Sahu*..... *Petitioner(s)**Mr. Soumya Ranjan Mohanty, Adv.**-Versus-**State of Odisha & Ors.*

.....

*Opposite Party (s)**Ms. Sarita Moharana, ASC***CORAM:****DR. JUSTICE SANJEEB K PANIGRAHI****ORDER****12.11.2025****Order No.**

01.

1. This matter is taken up through hybrid arrangement.
2. Heard learned counsel for the parties.
3. The present Writ Petition has been filed by the Petitioners with the following prayer:

“In the light of the aforesaid facts and circumstances this Hon'ble Court may be graciously be pleased to direct the Opp. Parties specifically Opp. Party no. 3 to grant Environmental Clearance for operation of the quarry namely Tolarpasi Road Metal Quarry in the interest of justice, equity and fairplay;

And; be further pleased to pass any other order(s)/Direction(s) as this Hon'ble Court thinks fit and proper;”

4. At the outset, learned counsel for the Petitioner submits that the Petitioner has filed a representation dated 11.07.2025 vide Annexure-15 before the Opposite Party No.3/State Environment



Impact Assessment Authority, Odisha for redressal of his grievance. The said representation is still pending.

5. In view of such facts and submission, without going into the merit of the case, the Opposite Party No.3/ State Environment Impact Assessment Authority, Odisha is directed to dispose of the representation of the Petitioner vide Annexure-15 by passing a reasoned order in accordance with law within a period of one month from the date of production/presentation of a certified copy of this order.
6. Accordingly, the Writ Petition is disposed of.

(Dr. Sanjeeb K Panigrahi)
Judge

Ajit Sahu
Director



ANNEXURE-III

+91 9938206689

+91 7008658127

8

abhijitsahu068@gmail.com
themootherstone3@gmail.com



Ref.No. 28/AS/2025

Date: 06/12/2025

To,

The Member Secretary

State Environmental Impact Assessment Authority (SEIAA)

Bhubaneswar, Odisha

Sub- Reply to the letter No.-6897/SEIAA dated 05.12.2025

Respected Sir,

In reference to the subject cited above, I beg to state here that your good office has sought for copy of Annexure-15 as annexed to W.P.(C)No.-31843/2025 and to submit proof of payment of fine for excess mining and environmental compensation.

In due obedience to your letter we are submitting herewith copy of Annexure- 15 and is also submitting receipts showing proof of payment of fine towards excess mining and Environmental compensation.

Therefore, we request you to kindly accord the Environmental clearance at the earliest to enable us to resume mining activities for which I will be obliged.

Yours Faithfully

Ajit Sahu

Ajit Sahu

Lessee of Tolarapashi Road Metal Quarry



At/Po/Ps/-Nihalprasad Dis-Dhenkanal - 759016



26
AJIT SAHU

Announcement - 15



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GO : Late Gokulananda Sahu, A.T.O./M.S. : Nihalprasad Dhankanal-759018 (Odisha)
e-mail : arunstone@rediffmail.com, Mob : 9777142617, 9437310607, 9938206689

Ref. No: 937/2025

Date : 11-07-25

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To

Member Secretary,
State Environmental Impact Assessment Authority (SEIAA),
Bhubaneswar, Odisha

Sub- For withdrawal of revocation order dt. 18.01.2025 and re-validation of the environmental clearance in respect of Tolarpasi Road Metal Quarry.

Respected Sir,

In reference to the subject cited above it is to bring to your earnest notice that the authority (SEIAA, Odisha) after thorough enquiry and by following due procedure was pleased to grant environmental clearance in favour of the undersigned, Ajit Sahoo (lessee) to operate the Tolarpasi Road Metal Quarry over an area of 12.25 acres vide letter no. 3397/SEIAA dt. 18.10.2021 with subject to extraction of maximum quantity of material 20,034 CuM in a full year and the total production of 1,00,166 CuM during the lease period of five years.

In pursuance to aforesaid EC, lease deed was executed in favour of the undersigned on 01.02.2022 and subsequently consent to operate was also granted by State Pollution Control Board. As such the lease of the undersigned is valid up to 31.01.2027. In this connection it is humbly submitted that after obtaining all the necessary permissions the lessee was operating the source in diligent and peaceful manner by complying with all terms, conditions and instructions issued by various authorities from time to time however some fictitious allegations were made against

Ajit Sahoo
11-07-25



Ref. No.:

Date :

the lessee and a joint committee was formed, the committee came to the site and conducted thorough examination and scrutiny of the project premises as well as

the project proponent and in the report submitted by the committee it has been clearly stated that, "overall environmental clearances with respect to consent conditions were satisfactory". However it was observed by the committee that some conditions like tree plantation, implementation of EMP, management of overburden dump material and submission of six-monthly EC compliance to SEIAA, Odisha has not been complied and accordingly the committee gave seven recommendations which are contained in the report dt. 16.07.2024.

Subsequently based on aforesaid report and recommendations an order revoking the environmental clearance granted in favour of the lessee was passed vide order dt. 18.01.2025 even though the recommendations were minor and curable in nature be it as it may, in the meantime the petitioner has complied with all the seven recommendations and the pointwise compliances is furnished hereunder:-

S. No.	RECOMENDATIONS	COMPLIANCES
1.	The Lessee shall reclaim the mined-out area after declaration of closure of the mine.	The lessee is duty bound and agrees to reclaim the mined out area after declaration of closure of mines and the same will be undertaken at the appropriate time.
2.	The Lessees shall inform the local people in advance while carry out blasting in the	The lessee has all throughout informed the

As per saw
11.07.25



AJIT SAHU

C/O : Late Gokulananda Sahu, A.V.P.O.P.S. : Nihalprasad Dhenkanal-759016 (Odisha)
e-mail : arunstone@rediffmail.com, Mob : 9777142517, 9437319507, 9938206689

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Ref. No.:

Date :

	mine area before 30 minutes.	local villages and nearby people in advance before carrying out blasting activity in the mine area and shall continue to do so as per the specified time and in the specified manner
3.	The project proponent shall implement the EMP and do plantation as per EC conditions after consultation with Divisional Forest Officer, Dhenkanal and submit its compliance report to SEIAA, Odisha.	The project proponent consulted with the DFO Dhenkanal, who by letter no. 4178 dt. 20.06.2025 directed the lessee to deposit a sum of Rs. 11,95,620.00 with the district environment society for raising 5000 plants. On 21.06.2025 the lessee deposited said amount in the bank account provided in the letter. (Enclosure-A)
4.	The Lessee should submit an undertaking that the trees existing in the periphery mining lease area shall not be removed and for any, deviation the Lessee will responsible for the same.	The lessee undertakes that existing trees in the mining area will not be removed. An undertaking in non-judicial paper is also furnished herewith. (Enclosure-B)

Ajit Sahu
11.07.25



AJIT SAHU

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C/O : Late Gokulananda Sahu, A/P.O./P.S. : Nihalprasad Dhenkanal-759016 (Odisha)
e-mail : arunstone@rediffmail.com, Mob : 9777142517, 9437319507, 9938206589

Ref. No.:

Date :

5.	The Lessee shall pay the penalty for the excess mining of the mineral to the extent of 7092 CuM.	The mining officer vide letter dt. 15.05.2025 had made the demand for deposit of penalty for excess mining of mineral to the extent of 7092 CuM and the said has been paid by the lessee. (Enclosure-C)
6.	The Lessee shall provide solar fencing all around the quarry area in order to prevent any animal to face accident into the mine pit.	The Lessee has provided solar fencing all around the quarry area and the same has been complied with. Photographs attached. (Enclosure-D)
7.	The Lessee shall take plantation in safety zone and OB dump area.	The Lessee has undertaken plantation in safety zone and OB dump area. Photographs attached. (Enclosure-E)

In view of the above compliances and due apology of the lessee to keep strict compliance to EC conditions, the EC granted in favour of me may kindly be validated for peaceful quarrying operations. We are majorly supplying the

11.07.25



AJIT SAHU

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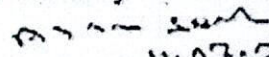
C/O : Late Gokulananda Sahu, AUP.O./P.S. : Nihalprasad Dhenkanal-759016 (Odisha)
e-mail : arunstone@rediffmail.com, Mob : 9777142517, 9437319507, 9938206689

Ref. No.:

Date :

processed stones/boulders to East Coast Railways and various government agencies which are utilised in public works. Hence, with folded hands it is earnestly requested to validate the EC and oblige.

Thanking you
Yours faithfully


11.07.25
Owner
(Ajit Sahu)

IndusInd Bank

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Transaction Details

Transaction Status	Successful
Transaction Posting Date	06 Dec 2025
Transaction Value Date	06 Dec 2025
Description	R/INDBR32025120600306997/UCBA/FOREST ENVIRONM
Input Branch	CHANDIKHOL
Debit Amount	28,51,423.00
Credit Amount	-
Currency	INR
Reconciliation Reference	S75720807
Transaction Type	Cheque Drawn(Paid)

[Print](#)



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OFFICE OF THE MINING OFFICER, DHENKANAL DISTRICTEmail: mo.dhenkanal@gov.inLetter No. 995 / MM, DhenkanalDate. 15/05/2025

To,

Sri Ajit Sahu,
S/o- Gokulananda Sahu,
Lessee of Tolarpashi Road Metal Quarry,
At/Po- Nihaliprasad,
Ps- Nihaliprasad,
Dist- Dhenkanal.

Sub:- Deposit of penalty amount for excess mining of mineral to the extent of 7092 Cum in connection with Tolarpashi Road Metal Quarry as per the recommendation of joint committee on dt.16.07.2024.

Sir,

With reference to the subject cited above, as per the recommendation of the joint committee dt.16.07.2024 in direction of Hon'ble NGT vide O.A. No. 100/2024/EZ you are directed to deposit the penalty for excess excavation of 7092 Cum of road metal in your Tolarpashi Road Metal Quarry under Gondia, Tahasil of Dhenkanal District.

So, you are here by directed to deposit the following penalty amount in the head of account mentioned below.

Royalty-	7092 Cum @ Rs-130/-	= Rs.	9,21,960/-
Additional Charge-	7092 Cum @ Rs-226/-	= Rs.	16,02,792/-
DMF-	(10% of Royalty)	= Rs.	92,196/-
EMF-	(5% of Royalty)	= Rs.	46,098/-
TCS-	(2% of Royalty + Additional Charge + DMF)	= Rs.	52,339/-
Total-		Rs.	27,15,385/-

(Rupees twenty seven lakh fifteen thousand three hundred eighty five only)

Head of Account**Royalty & Additional Charge - 0853-00-102-0217-02021-000****DMF- Account No- 30180100006271****Name of the Bank- Bank of Baroda, Dhenkanal****IFSC Code - BARB0DHENKA**


15/05/25
MINING OFFICER
DHENKANAL

EMF- Name of the account holder - Odisha Environment Management Trust
Account No - 06640100956287
Name of the Bank - UCO Bank Govt. Secretariat Bhubaneswar
IFSC Code - UCBA0000664

TCS - BBND-00812A

Yours faithfully,


Mining Officer Cum-Competent Authority,
Dhenkanal

MINING OFFICER
DHENKANAL



34
Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	AJIT SAHU
2.	Depositor's Address	ATPOPS-NIHALPRASAD BLOCK-GONDIA Odisha Dhenkanal 755023
3.	District	Dhenkanal
4.	e Challan Reference Id	3A541E7A92
5.	Total Transaction Amount (In Rs.)	Rs. 921960/- (echallan- Rs. 921960/- + agency- Rs. 0/-)
6.	Amount (In words)	Nine Lakh Twenty One Thousand Nine Hundred Sixty Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 921960/-	Not Generated
	Total Amount	Rs. 921960/-	

Bank Details

Name of the Bank	SBI ePay Payment Gateway
Mode of Transaction	Net Banking
Bank Transaction ID	2987971985223
Bank Transaction Date & Time	19/05/2025 01:38:29 AM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

ROYALTY FOR TOLARPOSI RMQ

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 19/05/2025 01:40:58 PM



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Government of Odisha
Cyber Treasury
eChallan



1.	Name of the Depositor	AJIT SAHU
2.	Depositor's Address	ATPOPS-NIHALPRASAD BLOCK-GONDIA Odisha Dhenkanal 755023
3.	District	Dhenkanal
4.	e Challan Reference Id	3A541E7BDD
5.	Total Transaction Amount (In Rs.)	Rs. 1602792/- (echallan- Rs. 1602792/- + agency- Rs. 0/-)
6.	Amount (In words)	Sixteen Lakh Two Thousand Seven Hundred Ninety Two Only

Head of Account

Description	Head Of Account	Amount	Challan Number & Date
Odisha Minor Mineral Concession Rules	0853-00-102-0217-02021-000	Rs. 1602792/-	Not Generated
	Total Amount	Rs. 1602792/-	

Bank Details

Name of the Bank	SBI ePay Payment Gateway
Mode of Transaction	Net Banking
Bank Transaction ID	8272371097517
Bank Transaction Date & Time	19/05/2025 01:48:54 AM
Bank Transaction Status	Successful: Confirmation Received from Bank as Success

Payment Remarks

Add charges for TOLORPOSI RMQ

GOVERNMENT OF ODISHA
Directorate of Treasuries and Inspection

* This is a computer generated challan and doesn't require any signature or stamp.

Generated on : 19/05/2025 01:52:32 PM

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Transaction Details

Transaction Status	Successful
Transaction Posting Date	19 May 2025
Transaction Value Date	19 May 2025
Description	N/INDBH19054700347/BARB/DISTRICT MINERIAL FUN
Input Branch	CHANDIKHOL
Debit Amount	92,196.00
Credit Amount	-
Currency	INR
Reconciliation Reference	S779486
Transaction Type	Transfer Debit

Print



Transaction Details

Transaction Status	Successful
Transaction Posting Date	19 May 2025
Transaction Value Date	19 May 2025
Description	N/INDBH19054700959/UCBA/ODISHA ENV MANAGEMENT
Input Branch	CHANDIKHOL
Debit Amount	46,098.00
Credit Amount	-
Currency	INR
Reconciliation Reference	S801091
Transaction Type	Transfer Debit

Print



INCOME TAX DEPARTMENT

Challan Receipt

ITNS No. : 281



e-Filing Anywhere Anytime
Income Tax Department, Government of India

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TAN	: BBND00812A
Name	: DY DIRECTOR OF MINES
Assessment Year	: 2026-27
Financial Year	: 2025-26
Major Head	: Income Tax (Other than Companies) (0021)
Minor Head	: TDS/TCS Payable by Taxpayer (200)
Nature of Payment	: 6CH
Amount (in Rs.)	: ₹ 52,339
Amount (in words)	: Rupees Fifty Two Thousand Three Hundred And Thirty Nine Only
CIN	: 25051900033781INDB
Mode of Payment	: Net Banking
Bank Name	: IndusInd Bank
Bank Reference Number	: 20250519M581935INDB
Date of Deposit	: 19-May-2025
BSR code	: 6380013
Challan No	: 00096
Tender Date	: 19/05/2025

Tax Breakup Details (Amount In ₹)

A	Tax	₹ 52,339
B	Surcharge	₹ 0
C	Cess	₹ 0
D	Interest	₹ 0
E	Penalty	₹ 0
F	Fee under section 234E	₹ 0
Total (A+B+C+D+E+F)		₹ 52,339
Total (In Words)		Rupees Fifty Two Thousand Three Hundred And Thirty Nine Only

Thanks for being a committed taxpayer!

Please print this challan receipt only if absolutely required. Save Paper, Save Environment.

Congrats! Here's what you have just achieved by choosing to pay online:





ବନଶିଳ୍ପ ଅଧିକାରୀଙ୍କ କାର୍ଯ୍ୟାଳୟ, ଦେଙ୍କାନାଳ ବନଶିଳ୍ପ

OFFICE OF THE DIVISIONAL FOREST OFFICER, DHENKANAL FOREST DIVISION

Tele Fax No-06762226717, E-Mail Id- dfo.dhenkanal@odisha.gov.in

Letter No. 4178 /JE/Lease/2025/Dt. 20.06.2025

To

Sri Ajit Sahu

At/Po/Ps- Nihalprasad, Dist- Dhenkanal.

Sub:

Regarding Direction for Plantation

Ref:

Letter No. 01dt. 27.05.2025 of Sri Ajit Kumar Sahu.

Sir,

On the above-mentioned subject, it is to I form you that as per condition No.9.19(Tree Plantation) against Environment Clearance (EC) dt. 28.10.2021 Issued by Member Secretary, the State Environment Impact Assessment Authority (SEIAA), Odisha in connecting with Tolorpasi Metal Quarry over an area 12.25 acres or 4.957 Ha at Village Tolorpasi -Tahasil, Gondia in the District of Dhenkanal, the Project proponent (Lease Holder) shall deposit a sum of Rs 11,95,620/-with the respective District Environment Society for raising 5000 plants of Native species within 01 years in a suitable location adjoining to quarry.

Name of the Bank-

Indian Overseas Bank

Name of the Account Holder- District Environment Society

Account No-

089501000013917

IFSC Code-

IOBA0000895

Yours faithfully

Divisional Forest Officer,
Dhenkanal Division.

Letter No. 4179 /dt. 20.06.2025

Copy submitted to the Member Secretary the State Environment Impact Assessment Authority (SEIAA) Odisha, 5RF-2/1, unit-IX, Bhubaneswar/751022 for favour of kind information & necessary action.

Divisional Forest Officer,
Dhenkanal Division.

Letter Page- 491

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AJIT SAHU

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At/Po/Ps-Nihalprasad, Dist-Dhenkanal-759016
Lessee: Tolarposi Road Metal Quarry

As/03/2028-26

Date-23-06-2025

To,
The Divisional Forest Officer
At/P.O./Dist.-Dhenkanal-759001

Sub: Regarding Issue of NOC.

Ref No-Letter No-4178/3F/Lease/2025, Dated-20-06-2025

Esteemed Sir,

With due respect and humbly I Sri Ajit Sahu. S/o-Late Gokulananda Sahu, At/Po/Ps-Nihalprasad, Dist-Dhenkanal-759016, Lessee of Tolarposi Road Metal Quarry, as per your above cited Letter number we have Deposited the Accurate amount Vide RTGS No-UTIB52025062100355943, Dated 21.06.2025

Therefore I request you to kindly provide me the NOC to Continue our work & I am ready to continue my work as directed by you under your direct supervision.

I shall be highly obliged to you

Thanking you

Yours faithfully

Ajit Sahu

Ajit Sahu

Lessee

Tolarposi Road Metal Quarry

AJIT SAHU

Account Holder :-

VILL NIHAI PRASAD PART G P NIHAI PRASAD
PS NIHAI PRASAD

DHENKANAL

ODISHA

759016

Registered Mobile No. XXXXXX6689

Registered Email ID: abXXXX68@gmail.com

Scheme CA - CHANNEL ONE

Customer ID : 831445519

IFSC Code : UTIB0002331

MICR Code : 759211504

Nominee Registered : Y

PAN : BRRPS8230F

Statement of Account No : 915020031971479 for the period (From : 20-06-2025 To : 22-06-2025)

Tran Date	Chq No	Particulars	Debit	Credit	Balance	Init. Br
		OPENING BALANCE			2217462.58	
20-06-2025		IMPS P2A 517141885871 srivasthconstruction/X732565 HDFCBANK LTD	78005.90		2139456.68	2331
20-06-2025		MOB TPET JIBAN JYOTI JEN 921010002187308	100000.00		2039456.68	2331
21-06-2025		RTGS ICICI 42025062100514602/ARUNI STONE CRUSHER AN ICICI BANK LIMITED URGENT AJIT SAHU AXIS		1195620.00	3235076.68	248
21-06-2025		IMPS P2A 517247480963 M3THEMOTHERFIL LINGS X109424 STATEBANKOFINDIA/	200011.80		3035064.88	2331
21-06-2025	16896	RTGS SK UTIBR52025062100355943/2331/DIS TRICT ENVIROMENT /INDIAN OVERSEAS BANK	1195620.00		1839444.88	2331
		TRANSACTION TOTAL	1573637.70	1195620.00		
		CLOSING BALANCE			1839444.88	

Unless the constituent notifies the bank immediately of any discrepancy found by him/her in this statement of Account, it will be taken that he/she has found the account correct.

The closing balance as shown displayed includes not only the credit balance and / or overdraft limit, but also funds which are under clearing. It excludes the amount marked as lien, if any. Hence the closing balance displayed may not be the effective available balance. For any further clarifications, please contact the Branch.

We would like to reiterate that, as a policy, Axis Bank does not ask you to part with/disclose/revalidate of your iConnect passord, login id and debit card number through emails OR phone call. Further, we would like to reiterate that Axis Bank shall not be liable for any losses arising from you sharing/disclosing of your login id, password and debit card number to anyone. Please co-operate by forwarding all such suspicious spam emails, if received by you, to customer.service@axisbank.com

With effect from 1st August 2016, the replacement charges for Debit card and ATM card applicable on Current accounts have been revised. To know more about the applicable charges, please visit www.axisbank.com

Deposit Insurance and Credit Guarantee Corporation (DICGC) insurance cover is applicable in all Banks' deposits, such as savings, current, fixed, recurring etc* up to maximum amount of Rs 5 Lakh including principal & interest both* (* for exceptions and details please refer www.dicgc.org.in)

In compliance with regulatory guidelines, the non-CTS cheque books attached to the accounts would be destroyed in banks core banking System. Thus, Non CTS cheques will not be valid for CASH, Clearing and Transfer transactions

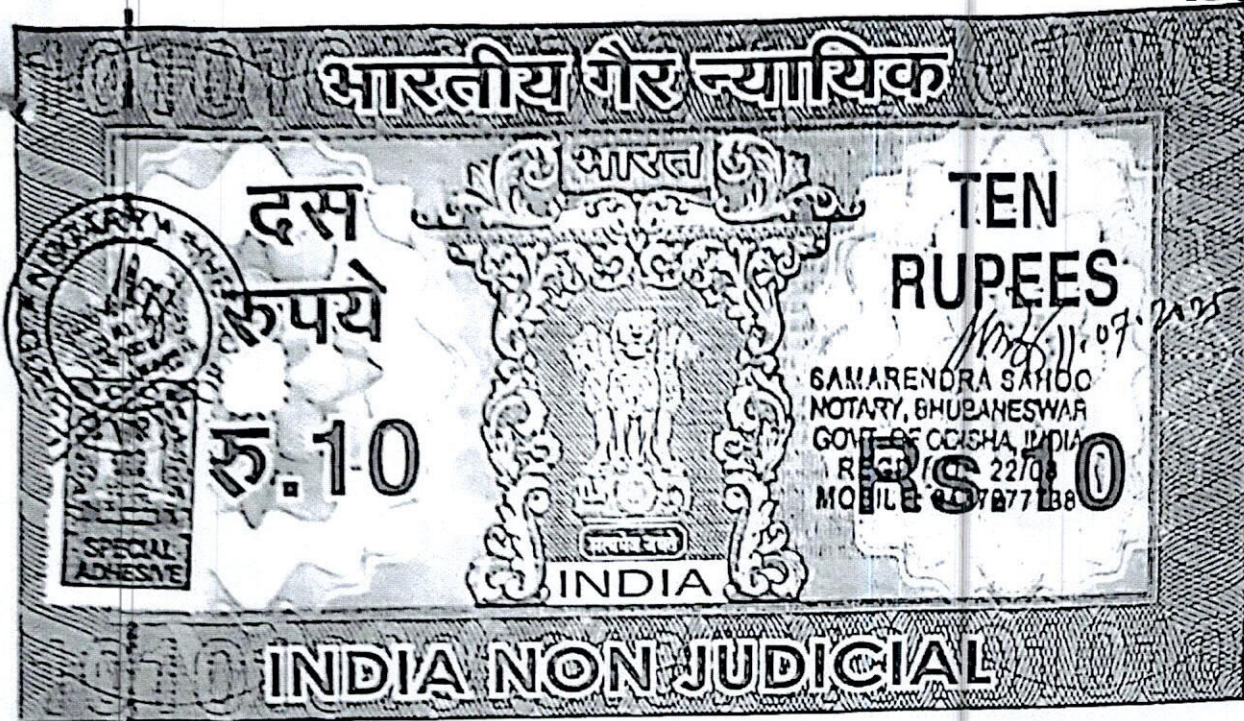
REGISTERED OFFICE - AXIS BANK LTD, TRISHUL, Opp. Samartheswar Temple, Near Law Garden, Ellisbridge, Ahmedabad, 380006. This is a system generated output and requires no signature.

BRANCH ADDRESS - AXIS BANK LTD, SRIRAMCHANDRAPUR DHE OR, GR FLR, VILL : SRIRAMCHANDRAPUR., BLOCK & PO:- GONDIA, GRAM PANCHAYAT GONDIA, 759016, DHENKANAL, ODISHA, INDIA. TEL: 06762-231131 FAX:

Legends :

- ICONN - Transaction through Internet Banking
- VMT-ICON - Visa Money Transfer through Internet Banking
- AUTOSWEEP - Transfer to linked fixed deposit
- REV SWEEP - Interest on Linked fixed Deposit
- SWEEP TRF - Transfer from Linked Fixed Deposit / Account
- VMT - Visa Money Transfer through ATM
- CWDR - Cash Withdrawal through ATM





ଓଡ଼ିଶା ओडिशा ODISHA

78AA 974164

UNDERTAKING

I Ajit Sahu, S/o-Late Gokula Nanda Sahu, resident of AT/PO/PS-Nihalprasad, Dist-Dhenkanal, Odisha-759016 hereby undertake to declare that:

1. I am the lessee of Tolarpashi Road Metal Quarry.
2. That, I undertake that I shall not remove the existing trees in the periphery of the mining lease area and for any deviation I shall be responsible for the same.
3. That, this affidavit will be produced before concerned authority for necessary action.
4. That, the facts stated above are true to the best of my knowledge and belief.

Identified by

Advocate

Ajit Sahu
Deponent

Sworn before me

Ajit Sahu
Deponent

[Signature] 11.07.2025
Notary Public, BBSR
SAMARENDRA SAHOO
NOTARY, BHUBANESWAR
GOVT. OF ODISHA, INDIA
REGD NO:- 22/08
MOBILE: 9437277738

43

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ADDL. TREASURY OFFICER

130 JUN 2025

20/9/25

10/6/25

1/6/25

ASIT SAHLI
AT/PO- Nihal Prasad
DIST- DHENKANAL

x ASIT SOR

J.C. SAHOO
(S.V.) S.R. Office, BBSR



Ajit Sahu
Director



+91 9938206689
+91 7008658127

137

abhijitsahu068@gmail.com
themootherstone3@gmail.com



Ref.No. 27/AS/2025

Date: 18.11.2025

To,
The Chairman
State Level Environment Impact Assessment Authority (SEIAA)
5RF 2/1, Unit 9, Bhubaneswar,
Odisha, Pin - 751022

Sub: Grant of EC in favour of Tolarposi Road Metal Quarry

Respected sir,

With reference to the subject cited above, I want to state here that my application for grant of EC/ withdrawal of revocation is pending in your good office since 11.07.2025. Therefore, the Hon'ble High Court has directed your good office to dispose of our application for grant of EC. The order of the Hon'ble High Court dated 12.11.2025 passed in wpc no. 31843/2025 is enclosed herewith.

In view of the above, I request you to kindly grant me EC or to regularise the EC granted vide letter dated 3397/SEIAA dt.18.10.2021 as I have complied with all the conditions/shortfall.

Thanking You

Yours Faithfully

Ajit Sahu

Ajit Sahu

Lessee

Tolarposi Road Metal Quarry



At/Po/Ps/-Nihalprasad Dis-Dhenkanal - 759016

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IN THE HIGH COURT OF ORISSA, CUTTACK

(Original Jurisdiction Case)

W.P. (C) No. 31843 /2025CODE NO. 282-005

IN THE MATTER OF: An application Under
Articles 226 and 227 of the
Constitution of India;

AND

IN THE MATTER OF: An application challenging
the illegal and arbitrary
action of the Opp. Parties,
more specifically Opp. Party
No.3 in delaying grant of EC
for operation of quarry;

AND

IN THE MATTER OF: Ajit Sahu, aged about 37
years, S/o - Late Gokulananda
Sahu, at - village -
Nihalprasad, P.O/ P.S. -
Nihalprasad, Dist -
Dhenkanal, Odisha.

... Petitioner

-Versus-

1. State of Odisha, represented
through its Principal



7-11-25

PRASAD RAY
OUTPOST TOWN
NO. ON...

32

Secretary, Steel and Mines
Department, Lok Seva
Bhawan, at Bhubaneswar,
Khurdha

2. Collector & District
Magistrate, At - Office of the
Collector and District
Magistrate, Dhenkanal
3. State Environment Impact
Assessment Authority,
Odisha, At - 5RF-2/1,
Acharya Vihar, Unit - IX,
OPTCL Colony, Anand
Bazar, Bhoi Nagar,
Bhubaneswar, Odisha
751022, represented through
its Chairman
4. Mining Officer, Dhenkanal,
At/Po/Dist - Dhenkanal.

... **Opp. parties**

The matter out of which this writ
application arises was never before this
Hon'ble Court in the present form at the
instance of the Petitioner. However,
another W.P. (C) No.- 11154/2025 was
filed at the instance of petitioner w.r.t

AMBIKA PRASAD RAY
NOTARY, CUTTACK TOWN
REGD. NO. ON-58700





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IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No. 31843 of 2025*Ajit Sahu*..... *Petitioner(s)**Mr. Soumya Ranjan Mohanty, Adv.**-Versus-**State of Odisha & Ors.*

.....

*Opposite Party (s)**Ms. Sarita Moharana, ASC***CORAM:****DR. JUSTICE SANJEEB K PANIGRAHI****ORDER****12.11.2025****Order No.**

01.

1. This matter is taken up through hybrid arrangement.
2. Heard learned counsel for the parties.
3. The present Writ Petition has been filed by the Petitioners with the following prayer:

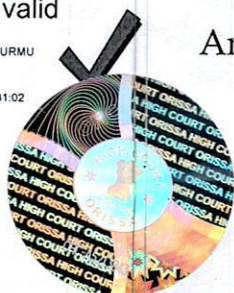
"In the light of the aforesaid facts and circumstances this Hon'ble Court may be graciously be pleased to direct the Opp. Parties specifically Opp. Party no. 3 to grant Environmental Clearance for operation of the quarry namely Tolarpasi Road Metal Quarry in the interest of justice, equity and fairplay;

And; be further pleased to pass any other order(s)/Direction(s) as this Hon'ble Court thinks fit and proper;"

4. At the outset, learned counsel for the Petitioner submits that the Petitioner has filed a representation dated 11.07.2025 vide Annexure-15 before the Opposite Party No.3/State Environment

Signature valid

Digitally Signed
Signed by: LITARAM MURMU
Designation: P.A.
Reason: Authentication
Location: CHC
Date: 13-Nov-2025 18:31:02



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Impact Assessment Authority, Odisha for redressal of his grievance. The said representation is still pending.

5. In view of such facts and submission, without going into the merit of the case, the Opposite Party No.3/ State Environment Impact Assessment Authority, Odisha is directed to dispose of the representation of the Petitioner vide Annexure-15 by passing a reasoned order in accordance with law within a period of one month from the date of production/presentation of a certified copy of this order.
6. Accordingly, the Writ Petition is disposed of.

sd/- Dr. S.K. Panigrahi J
(Dr. Sanjeeb K Panigrahi)
Judge



Signature valid



Digitally Signed
Signed by: LITARAM MURMU
Designation: P.A.
Reason: Authentication
Location: CHC
Date: 13-Nov-2025 18:31:02

verified by S. Sahoo
14-11-25

Date of Application:- 14
 Date of Notification:- 14
 Date of Supply:- 14
 Date of Ready:- 14
 Date of Delivery:- 14

11.25

C.A. No- 91622 / 2025

MEMO OF COSTS

	Rs.	
Application Fee.....	10	00
Folios / No. Pages.....4 x 2	8	00
Hologram Fees 4 x 1	4	00
Photo Copier Fee 4 x 1	4	00
Total	26	00

(Rupees Twenty Six only)

14.11.2025
 SO

EXAMINER OF COPIES
 SUPERINTENDENT
 COPYING SECTION

CERTIFIED TO BE A TRUE COPY

Assistant Registrar (Estt.)
 HIGH COURT OF ORISSA
 Authorised Under Section-75,
 Bharatiya Sakshya Adhiniyam-2023

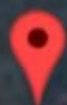


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GPS Map Camera



Google

Bidharpur, Odisha, India

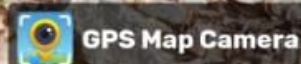
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759016, India

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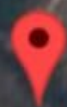


Tolarpasi, Odisha, India

Qwrm+77r, Tolarpasi, Odisha 759016, India

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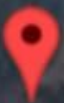
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GPS Map Camera



Google

Tolarpasi, Odisha, India

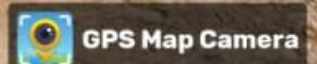
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Tolarpasi, Odisha, India

Qwrm+77r, Tolarpasi, Odisha 759016, India

Lat 20.79166° Long 85.931608°

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GPS Map Camera



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Tolarpasi, Odisha, India

Qwrm+77r, Tolarpasi, Odisha 759016, India

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GPS Map Camera

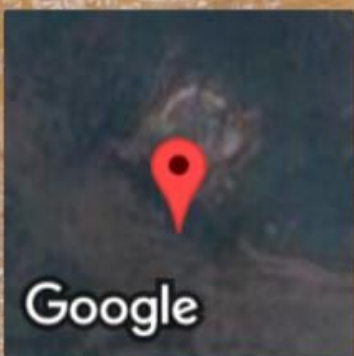
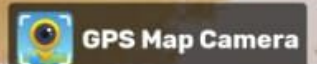
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Bidharpur, Odisha, India

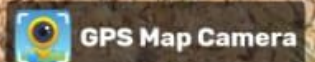
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759016, India

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Bidharpur, Odisha, India

Bidharpur, Odisha 759016, India, Bidharpur, Odisha
759016, India

Lat 20.791342° Long 85.932242°

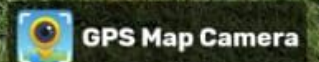
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Bidharpur, Odisha, India

Bidharpur, Odisha 759016, India, Bidharpur, Odisha
759016, India

Lat 20.793108° Long 85.930515°

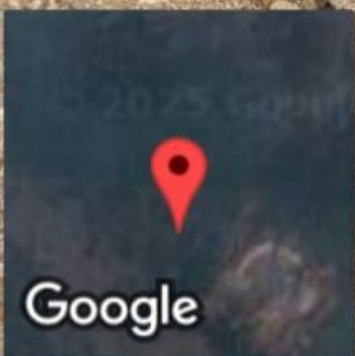
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 GPS Map Camera



Bidharpur, Odisha, India

Bidharpur, Odisha 759016, India, Bidharpur, Odisha
759016, India

Lat 20.793288° Long 85.931006°

15/06/2025 07:55 AM GMT +05:30

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GPS Map Camera



Google

Bidharpur, Odisha, India

Bidharpur, Odisha 759016, India, Bidharpur, Odisha 759016, India

Lat 20.793274° Long 85.931004°

15/06/2025 07:55 AM GMT +05:30

**OFFICE OF THE MINING OFFICER, DHENKANAL DISTRICT**E-mail: mo.dhenkanal@gov.inLetter No. 2583 / MM, DhenkanalDate: 10/12/2025

To

Sri Ajit Sahu
S/o-Late Gokulanda Sahu
At/Po-Nihalprasad,
Dist-Dhenkanal

Sub: Regarding no mining dues for excess mining of mineral to the extent of 7092 CuM in connection with Tolarpasi Road Metal Quarry over an area of 12.25 acre under Gondia Tahasil of Dhenkanal District.

Ref:-AS/04/2025-26 dt 09.12.2025 of Ajit Sahu, Lessee of Tolarpasi Road Metal Quarry

Sir,

With reference to the subject cited above it is to inform you that there is no pending dues for excess mining of mineral to the extent of 7092 CuM in connection with Tolarpasi Road Metal Quarry over an area of 12.25 acre under Gondia Tahasil of Dhenkanal District. The amount of Rs 27,15,385/- was deposited by lease holder in given challan Number.

Sl no	Particular	Amount	Challan No or Bank Reference No
1	Royalty	9,21,960/-	3A541E7A92
2	Additional Charge	16,02,792/-	3A541E7BDD
3	DMF	92,196/-	S779486
4	EMF	46,098/-	S801091
5	TCS	52,339/-	20250519M581935INDB
Total		27,15,385/-	

This is for your information and necessary action.

Yours faithfully,

Mining Officer-Cum-Competent Authority,
Dhenkanal

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT AND CLIMATE CHANGE DEPARTMENT

No. FE-ENV1-ENV-0047-2025 35897 /FE&CC, Dt. **12 DEC 2025**

To

Sri Ajit Sahu,
S/o – Late Gokulananada Sahu
At/PO- Nihalprasad, PS- Gondia
Dist – Dhenkanal, PIN - 759016

Sub: Receipt of an amount of Rs. 28,51,423.00 towards Environmental Compensation dues against Tolarpasi Road Metal Stone Quarry –regarding

Ref: Letter No. 6897/SEIAA dated 05.12.2025

The undersigned is directed to invite a reference to your representation dated 11.12.2025 on the above subject and to intimate you that, as found from the records, an amount of Rs. 28,51,423.00 has been realised towards Environmental Compensation dues in the account bearing No. 06640110075074 being operated in the UCO Bank, Secretariat Branch, Bhubaneswar on 06.12.2025.

This is for your information.

Under Secretary to Government

Memo No. 35898 /FE&CC, Dt. **12 DEC 2025**

Copy forwarded to the Environmental Scientist, SEIAA with reference to his Letter No. 6897 dated 05.12.2025 for information and necessary action.

Under Secretary to Government

Memo No. 35899 /FE&CC, Dt. **12 DEC 2025**

Copy forwarded to the PS to the Director, Environment-cum- Special Secretary, FE&CC Department for kind information of the Director, Environment-cum- Special Secretary.

Under Secretary to Government

MANUAL FORM No. 8
FOREST DEPARTMENTDhenkanal

DIVISION

Depot

RECEIVED from Sri Ajet Sahre the sum of
At PO-PC - Nihalprasad, Dist- Dhenkanal
 Rupees being price of
to Tolopasi metal Quorum
 bought by him as detailed in Bill No. in part payment

No. Cubic Ft.Logs at Rs. 11,95,620/-Sleepers at Rs.Firewood Quintal at Rs. per Rs.Total Rs. 11,95,620/-

(Rupees Eleven Lakh Ninety
 Five thousand Six hundred
 Twenty) only

Dated 10/12/2025The 20Forester in charge of Depot
Dhenkanal Division

N.B. - When required, this form may be in triplicate as Form No. 7.
 This form may be utilised for simple receipts.

ANNEXURE-IV

FORM - 0

Under rule 28(4) of OMMC, Rules- 2016

**MINING PLAN***of***TOLARPASI ROAD METAL QUARRY**

Over an area of 12.25 Acre or 4.957 Ha. in Village Tolarpasi

under Gondla Tahasil, Dhenkanal district, Odisha

(PLAN PERIOD- 5 YEARS)

*For & on behalf of***TAHASILDAR GONDIA**

(On behalf of successful highest bidder)

At/Po - Gondia

Dist- Dhenkanal

Odisha

APPROVED:*[Signature]*
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal*Prepared by***SRI S. K. PANDA**

RQP/OD/059/2016

At- Barimundei,

Po- Badaninigaon

Dist- Puri,

PIN- 752121

Ph: 9861763774

Email: santoshpandageo@gmail.com

GOVERNMENT OF ODISHA
OFFICE OF THE JOINT DIRECTOR, GEOLOGY,
ZONAL SURVEY, DHENKANAL

No. 229 /DZ/Dt 26.3.2017

From

Dr S. A. Jena
Joint Director Geology & Authorized Officer
Zonal Survey, Dhenkanal, Odisha

To

The Tahasildar,
Gondia, Dhenkanal,
Odisha

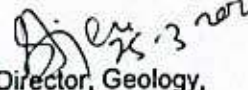
Sub: Approval of mining plan in respect of Tolarpasi Road Metal Quarry over an area of 12.25 Acres or 4.957 Hectares in village Tolarpasi under Gondia Tahasil of Dhenkanal District of Odisha.

Sir,

In exercise of powers conferred by clausd-4 of Rule 28(5) of OMMC Rules, 2016 vide Notification SRO No- 1022/2016, dt. 14-12-2016 of Steel & Mines Dept. Govt. of Odisha, the mining plan submitted by Sri S.K. Panda, RQP, in respect of Tolarpasi Road Metal Quarry is here by Approved for the Period of 5 years subject to the following conditions.

1. This mining plan is approved without prejudice to any other laws applicable to the quarry lease area from time to time whether made by the Central Govt./State Govt./ any other authority.
2. The approval of aforesaid mining plan does not in any way imply the approval of Govt. in terms of any other provisions under OMMC Rules, 2016 or any other laws.
3. The Mining Plan is approved subjected to correctness of the precise area authenticated by the competent authority and terms and conditions fixed by him.
4. The approval shall be effective from the date of issue.
5. Under no circumstance excess production than the approved limit would be allowed beyond the proposed depth of mining.

Yours Faithfully


Joint Director, Geology,
Zonal Survey, Dhenkanal

Memo No.

/SZ/Dt.

Copy to Sri S.K. Panda, RQP, At- Barimundei, Po- Badaninigaon, Dist- Puri Odisha for information.


Joint Director, Geology,
Zonal Survey, Dhenkanal



INTRODUCTION

Application will be invited by the Tahasildar, Gondia for grant of quarry lease in respect of Tolarpasi Road Metal Quarry, over an area of 12.25 Acre or 4.957 Ha. in the village Tolarpasi under Gondia Tahasil of Dhenkanal district Odisha. The Tahasildar, Gondia has entrusted for preparation of mining plan to Sri S. K. Panda, Registration No. RQP/OD/059/2016 vide letter No 645 of dated 10.02.2021 & copy of the said letter is appended as Annexure-I.

The Tolarpasi Road Metal Quarry comes under Plot No- 658 of Khata no- 3428, KISSAM- Patharbani. The area under reference is featured in the Survey of India Toposheet No. F4576 and the area bounded between the latitudes of 20° 47' 29.27" N to 20° 47' 36.23" N and longitudes of 85° 55' 47.34" E to 85° 55' 56.01" E. The area is located at a distance of 18 Km from Gondia, 48 kms from district head quarter & 98 kms from state capital Bhubaneswar.

The construction stone occurrence in the quarry is amenable to be recovered as building stone and has got high demand as building /road construction materials. The colour, texture and mineralogical composition of the deposit enable it to be excavated and used as building/road construction material. The mining plan is prepared in conformity to Rule 28 (4) of OMMC Rules 2016. Mining operation of Tolarpasi Road Metal Quarry has been done earlier and as a result of which small quarries have been developed. The pattern of the deposits, its physical, structural disposition and topography of the area and its hydrological condition are some of the factors that favors the semi-mechanized open cast method of mining. The mining operation was carried out by opencast semi mechanized method for winning the stones.

In the absence of boundary description of the area by the competent authority, the area as shown by the Revenue Authority has been surveyed through hand held GPS for obtaining the co-ordinates and RL's of the required points within the lease. The co-ordinates of boundary corner points are mentioned in the Surface Plan (Plate No. III).

The total geological reserve have been estimated around 426787 cu.m. The mineable reserve of stone has been estimated about 374757 cu.m and considering the present proposed production 20034 cu.m/annum for the plan period the expected life of the mine would be for 7 years including this mining plan period. The life of mine may be increased or decreased in future depending on the rate of production and exploration and confirmation of continuity of the rock formation further depth-ward.

APPROVED

7

S. K. Panda
RQP/OD/059/2016

Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

Looking into the potential mineable resources of Tolarpasi Road Metal Quarry, the main objective is to develop this mineable property scientifically and systematically for commercial benefit of indigenous industries and secondly for increase of state exchequer by paying the royalties to the State Government, Odisha and thirdly to boost up the socio-economy status of the poor inhabitants of this area by generating employment opportunity to earn more and live a better life.



APPROVED

[Signature]
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

[Signature]

S. K. Panda
RQP/OD/059/2016



FORM-O

(See Rule 28 (8) of the Odisha Minor Mineral Concession Rules, 2016)

MINING PLAN UNDER RULE 28(4) OF OMMC RULES- 2016 FOR WINNING OF ROAD METAL OVER AN AREA OF 4.957 HA. FROM TOLARPASI ROAD METAL QUARRY IN VILLAGE TOLARPASI, PANCHAYAT PINGUA UNDER GONDIA TAHASIL OF DHENKANAL DISTRICT.

(Category: B2)

1. Name & Address of the Lessee/company : Tahasildar, Gondia
(On behalf of Successful bidder)
At/PO/PS- Gondia
Dist- Dhenkanal
Odisha
2. Particulars of the area (Acreage, Boundary Description & Land Schedule): (Attach location map And surface plan showing the exiting Features of the area with contours at 2 m interval) : Name of the Quarry-
Tolarpasi Road Metal Quarry
Area - 4.957 hectares
Location Map- Ref. Plate no- I,
Surface Plan - Ref. Plate no- III
3. Status of the Lessee (Private individual/ Private Company/ Public sector Undertaking/ Joint sector Under taking/ others) : Status will be finalized after auction.
4. Period of Concession : Five Years from the date of agreement
5. Mineral intended to be won : Construction Stone/Road Metal
6. Name, Address & Regn. No. of RQP preparing the mining plan with validity of Recognition : S. K. Panda,
At- Barimundei,
Po- Badaninigaon,
Dist- Puri, Odisha,
Phone: 9861763774
Registration No : RQP/OD/059/2016
Date of Grant : 03.08.2016
Valid Up to : 02.08.2026
7. Order No. & date of Competent Authority granting the Concession (Copy of the Order to be attached) : Letter no. 645 dtd.10/02/2021
Copy attached as Annexure-I

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[Signature]
Joint Director, Geology (I/C)
Zonal Survey, Dhenkanal

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[Signature]
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8. If, forest area, whether forest clearance : The quarry lease area, comprises of revenue land, so no forest clearance is required.
obtained : (attach copy of forest clearance):
9. Reserve :
(Estimation to be based on the exploration, If any, carried out in the area or on local Parameters)

The colour, texture and mineralogical composition and mode of occurrence of the deposit enable it to be excavated and used as building construction material. The basic rock deposit in the quarry cannot be used as decorative stone because a lot of fracture zone are there.

The reserve has been estimated for construction stone by cross sectional area method basing on the local parameters. There are some small existing quarries and these have been depicted in the Geological plan (Ref. Plate no -IV).

The reserve has been estimated by considering the following parameters.

- The proved limit has been taken based on maximum depth of existing quarries i.e. at 70mRL.
- All total three number of geological sections such as AB, CD & EF has been drawn from boundary to boundary. (Ref. Plate. IV).
- The intercalated layers of the foreign particles in the construction stone body, has been considered as overall waste to be generated and a recovery factor has been assessed to arrive at the recoverable geological reserves.
- The length of influence, recovery factor is established as per the actual field practice as follows.

<u>Parameters</u>	<u>Quarry stone</u>
Length of influence: -	86, 60 & 60 (for geological reserve) 78, 60 & 52 (for mineable reserve)
Recovery factor: -	90%

- v) Out of total volume of construction stone i.e. 90% of the stone is assumed to be marketable as construction stone and balance 10% of is assumed to be intercalated wastes.

Based on the above consideration & chosen local parameter, the reserve has been calculated for construction stone by cross sectional area method by multiplying cross sectional area with length of influence to attain the volume and there by multiplying recovery factor to attain the different category of geological


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reserves. Mineable reserve has been calculated in the same manner after allowing stone locked up under 7.5 meters of the boundary. The geological reserve and mineable reserve of construction stone calculated under various categories are given in table no. 1 & 2 respectively as follows:

Table: 1
CATEGORY WISE GEOLOGICAL RESERVE

Category	Section considered	Cross sectional area in sq.mt	Length of influence in m	Volume of stone in cum	Recovery Factor (90%)	Reserve in cum	Total Reserve in Cum
Proved	AB	1915	86	107240	0.9	96516	223254
	CD	1834	60	110040	0.9	99036	
	EF	513	60	30780	0.9	27702	
Probable	AB	1198	86	103028	0.9	92725	203533
	CD	1188	60	71280	0.9	64152	
	EF	864	60	51840	0.9	46656	
TOTAL						426787	426787

Total Geological reserve 426787Cum

Table-2
CATEGORY WISE MINEABLE RESERVE

Category	Section considered	Cross sectional area in sq.mt	Length of influence in m	Volume of stone in cum	Recovery Factor (90%)	Reserve in cum	Total Reserve in Cum
Proved	AB	1630	78	127140	0.9	114426	220356
	CD	1550	60	93000	0.9	83700	
	EF	475	52	24700	0.9	22230	
Probable	AB	998	78	77844	0.9	70060	154401
	CD	989	60	53880	0.9	48492	
	EF	766	52	39832	0.9	35849	
TOTAL						374757	374757

Total Mineable reserve 374757Cum.

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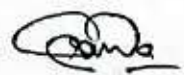
10. Mining:

a. Whether manual or semi-mechanized: The mining will be done by semi-mechanized opencast mining method.

b. If semi-mechanized or mechanized, : In this deposit, the mining is done by number, type and capacity of machines opencast semi mechanized method with deployment of machines like jack hammer, drill compressor, rock breaker, excavator and tippers/trucks. The details of machines with their capacity are given below:

Name	Capacity	Quantity
Drill machine	4" dia LM 100	1
Compressor	450 cfm	1
Rock Breaker	220T	1
Excavator	220T	1
Tipper	15T	4
Water carrier	2000 liters	1
Mobile Camper	---	1
Safety equipments such as Helmets, safety shoes, Goggles & Hand gloves	---	As required

- c. Whether drilling and blasting will be made use of, If yes, state monthly quantity of explosive consumed : Yes. Drilling and blasting will be carried out as and when required. In a month around 668 numbers of drill hole will be made. On monthly basis around 267Kg of explosives blasting materials will be consumed.
- d. Benching pattern (Height x Width) : The height of the benches will be kept at 5m, whereas the width of the benches will vary depending upon the occurrence of construction stone but proposed and so designed to be not less than 5m.


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- e. **Face lay out (attach development plan):** The development ensuing five years period has been proposed in the quarry and which is located in the central part of the lease area. Section line has been drawn to reflect the five year production. The composite year wise development plan and section are provided on a scale 1:1000 in plate No. V. The proposed production planning is projected with a production target of 20034cu.m/annum of construction stone for the plan period. The overall progress in mining will be in West-East direction.
- f. **Quarry Floor Level (RL) at the end of the year or period of the concession:** During plan period, the production has been proposed in the central part and the mining will progress West-East direction. The quarry floor will be 70mRL. The proposed pit lay out have been shown in the development plan and environment management plan which is earmarked in Plate V & VI respectively.
- g. **Quantity of mineral to be won (Annual Level of Production):** Based on the present market demand, the year wise production schedule for ensuing five year has been formulated at a steady and uniform rate of 20034cu.m per annum for construction stone. As the construction stones will be produced in small boulders ranging 30mm to 250mm size, the production has been calculated and represented in cubic meter irrespective of the tonnage factor, to facilitate to get the correct quantity of construction materials. Based on the past experience, and considering the geo-mining parameters the year wise production of construction stone is estimated as per the following formula: $M = \frac{C \times L \times I}{100}$

Where,

- M = Construction stone in cu.m
 C = Cross sectional area in square meters.
 L = Length of influence in meters.
 I = Recovery factor of Construction stone.

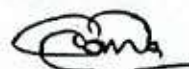

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TABLE- 3
YEARWISE PRODUCTION DURING THE PLANPERIOD

Year	Section considered	Cross sectional area in m ²	Length of influence in mtr	Volume in cu.m	Recovery factor (90%)	Total production in cum
1 st Year	EF	428	52	22256	0.9	20030
2 nd Year	CD	371	60	22260	0.9	20034
3 rd Year	CD	371	60	22260	0.9	20034
4 th Year	CD	371	60	22260	0.9	20034
5 th Year	EF	371	60	22260	0.9	20034
Total						100166

Average production 100166Cum per annum

- h. Quantity of overburden to be removed** (Show location of such disposal in development plan): Since the exposed rock body is devoid of any overburden, the wastes envisaged to be generated are only the mineral fines along with undersized materials and other intercalated weathered products of Construction stone body. These wastes will be disposed to the proposed dump yard which is earmarked in southern part of the lease area (Ref. Plate-V). During plan period the non-saleable waste materials will be generated around to 11130 cu.m. The year wise generation of waste during the ensuing five year is given in the table no.4.

TABLE: 4
GENERATION OF WASTE DURING PLAN PERIOD

Year	Section considered	Cross sectional area in m ²	Length of influence in mtr	Volume in cu.m	Waste generation factor (10%)	Total Waste in cum
1 st Year	EF	428	52	22256	0.1	2226
2 nd Year	CD	371	60	22260	0.1	2226
3 rd Year	CD	371	60	22260	0.1	2226
4 th Year	CD	371	60	22260	0.1	2226
5 th Year	EF	371	60	22260	0.1	2226
Total						11130

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- l. Whether heavy blasting to be adopted :** Yes, Controlled blasting is to be adopted.
- If yes, location of nearest habitation To be shown in the surface plan)** There is no habitation within 1KM of the quarry area.
- j. Safety precautions to be adopted :** Drilling and blasting operations will be conducted strictly under the various provisions of metalliferous mine Regulation 1961 under the supervision of the competent persons.

As there are no residential set up within the specified limits of the blasting zone in the mining area and no special precautions are required. However the following safety measures are to be taken during blasting operations.

- (1)** Blasting operations will be carried out as per the relevant provisions of MMR 1961.
- (2)** Blasting will have to be done before the start or after the end of the shift.
- (3)** It is to be ensured that:-

The workers retire to place of safety beyond danger zone before firing.

Area around 500m of blasting site is cleared and red flags are put.

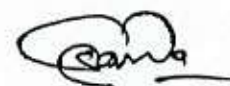
Adequate numbers of blasting shelters are provided within 50m of the blasting site for safety of the blaster after firing. Blasting shall be carried out after announcing to the public adequately through public address system to avoid accident. Proper charging and stemming are proposed against fly rock fragments while other preventive measures like marking of danger zone, arrangement of warning signal by hooting are also proposed to be provided within the blasting zone. Noise level due to drilling & blasting operation may affect the locality to some extent. In work zone the drillers & blaster are propose to be protected by earplugs.

- k. Brief description on the method of procurement and storage of explosives:** For storage of explosives and accessories no magazine has been proposed as the blasting arrangement will be done by the licensed explosive agent for whom the proponent has to take the proper approvals from the competent authorities. The explosive agent can bring the explosives with due care in their explosive van and safety boxes. While the storage and issue of explosives, the compliance to the relevant provision of Indian Explosives Rules, 1983 are to be followed. Use of non explosive blasting material will be encouraged.

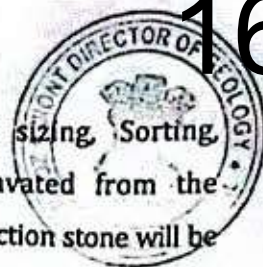

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11. Waste disposal:

- a. **Location (show it in the development Plan):** As the road metal body is mostly exposed. During mining operation about 10% of excavated rock mass that is 2237 Cu.m (max.) considered to be not useable for construction purpose each year, hence in total about 11130 Cu.m waste shall be generated during the plan period. These materials will be dumped temporarily and shall be utilised for approach road development & maintenance purposes each year during the plan period.
 - b. **Area covered:** A total 11130m³ waste/rejects are likely to be generated during the plan period. Considering the swell factor as 1.2, the total broken volume of waste will be 13356 m³. The waste will be used for construction of approach road. so no dump has been proposed.
 - c. **Environmental safeguards for such disposal** : The construction stones are to be extracted, loaded and transferred from a quarry face to stone crushing plant through trucks. Mineral rejects (off-standard materials) will be transported to the waste dump as waste/rejects. These are to be transported through trucks. Overfilling of trucks and consequent spillage of materials on the roads shall be avoided. The trucks shall be covered with tarpaulin. Speed of trucks entering or leaving the quarry is to be limited to moderate speed of 15 km/ph to prevent undue noise from empty trucks.
12. **Mine drainage :** (Give details of total make of water during : dry and rainy season and its method of handling): It is observed from the dug well in the adjacent area, the ground water table varies between 10m to 15m from the surface level. During dry season the water table falls at 15 m from surface where as during rainy season the water table remains at 10 m from surface. As the mining activities presently proposed are maximum 5m at the hill tops & slopes, so water logging in the quarry is not anticipated. The quarry floor will never intersect the ground water level. During rainy season the surface run off will be allowed to flow through garland drains .The mine drainage will be channelized through small channels connecting to garland drains. The proposed dumps will be well protected by retaining wall, garland drains and settling tank to prevent wash offs of dump. The settling tank will be cleaned regularly to clear the sediments deposited.



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13. **Mineral Processing:** (Give details of processing including sizing, Sorting, generation of rejects/fines etc). The construction stone excavated from the Tolarpasi Road Metal Quarry would require crushing. The construction stone will be broken by cracking and splitting and the excavated material will be transported to the Stone Crusher. These small excavated boulders ranging +30 mm to 250mm will be directly fed in to crusher hopper. The sorting and sizing of -30mm material will be done by manual laborers. The + 30 mm material will be crushed through stone crusher and will be converted to required size as per the demand of construction materials. The finished products size ranges from 10-20mm, 5-10mm, 3-5 mm and -3mm fines which becomes 50 %, 25%, 15%, and 10% by volume respectively.
14. (a) **No. of trees to be uprooted due to mining operation :** There are some bushes in the lease area. However the area is devoid of forest growth where mining operation has been proposed during the plan period. So number of trees to be uprooted during the mining operation is nil.
- (b) **Programme of Plantation:** Green belt shall be developed on the safety zone and along the boundary of mining lease area with the native tree species. The plantation proposal has been given to plant around 300 no of saplings over an area of 0.185 ha in the Lease area. Species likely to be planted are Banyan, Peepal, Mango, Neem, Babool, Chakunda, etc as per the availability. Spacing between the saplings will be kept 2.5 meters only. However the plantation schedule for the plan period given in the table no.5 is as follows.

Table No.5
YEAR WISE PLANTATION SCHEDULE

YEAR	AREA TO BE PLANTED (Ha)	NO.OF SPECIES	LOCATION OF PLANTATION	TYPE OF SPECIES
1 st Year	0.037	60	Along the quarry lease boundary	Banyan, Peepal, Mango, Neem, Babool, Chakunda
2 nd Year	0.037	60	---do---	
3 rd Year	0.037	60	---do---	
4 th Year	0.037	60	---do---	
5 th Year	0.037	60	---do---	
Total	0.185	300		

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15. Manpower:-

All total 24 persons will be employed in this Quarry.

- a. Supervisory: (inclusive of statutory : The details of supervisory personnel's personnel's) is given as follows.

TABLE No.6

Designation	Qualification	Nos.	Total
Manager cum Mining Engineer	2 nd class certificate of competency From DGMS/permit manager	1	2
Mining Mate	Mate/Blaster certificate of competency	1	

b. Non- Supervisory (skilled, semi-skilled: & unskilled)

Around 22 numbers of non-supervisory personnel's will be employed.

The details are given as follows

Category	Post	Nos.	Total
Semi-Skilled	Excavator / Rock Breaker operator	2	2
Unskilled	Laborers	17	20
	Watch man	1	
Total	---		22

c. OMS : 3 Cu.m.

The details are given as follows:

Total production during the plan period: 100166Cu.m

Average ore production/annum : 20034Cu.m

Working days in the year : 300 days (in an average)

Production per day : $20034/300 = 66.78$ Cu.m or say 67

Output per man shift (O.M.S.) : 3 Cu.m

The man power requirement will be $67/3\text{Cu.m} = 22.33$ or say 22.

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16. Use of Mineral: (Specification and monthly quantity to be dispatched be furnished)

a. **For domestic use:** The construction stone of Tolarpasi Road Metal Quarry will be crushed at nearest Crusher. After crushing these materials will be marketed for construction material for road and building in the domestic market. Around 2003 Cu.m of finished product on monthly basis will be sold in the domestic market.

b. **For export:** No material will be exported at present.

17. Mine Closure Plan:

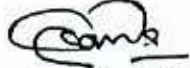
(a) Describe the process/activities to be undertaken for reclamation and Rehabilitation in respect of the following:

i. **Mined out land:** During plan period the mined out land 1.115 ha. will be degraded during plan period. Since the quarry is at development stage and the excavation of construction stone from the quarry area have not been completely exhausted so proposal for reclamation of mined out land would not be provided at this stage. The reclamation proposal will be provided in the next plan period/ conceptual period of mining. However plantation has been suggested over an area of 0.185 ha, during plan period as reclamation measure.

The Tolarpasi Road Metal Quarry comprises of 4.957 hectares under Gondia Tahasil of Dhenkanal district. The entire area is of stony waste land and devoid of any forest growth. The existing land use as well as proposed land use of the Lease area is given in table no.7 as below: At the end of mine closure, the proponent shall immediately remove all the sheds and equipment put up in the quarry.

ii. Waste/reject dump

: Since the temporary dump will be active during the plan period so no reclamation and rehabilitation have been suggested. However the retaining wall around the dump will be constructed to prevent the wash off dump. Around the retaining a garland drain and settling tank will be provided to prevent the possible transportation of mine dust or fines.


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- iii. Topsoil stack and its utilization : There will be no generation of top soil in this quarry at present. However a top soil stack has been earmarked in the eastern part of the area. In future, if any quantity of top soil is generated the same will be preserved in the proposed top soil stacked with adequate anti erosion measures with proper shape and shall be used for the purpose of plantation.

(b) Financial assurance:

(To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. _____ per hectare):

The financial assurance will be submitted at the time of approval of mine plan.

Table No. 7
LAND USE

Sl. No.	Type of land use	Area in hectares	
		At Present (Existing)	Proposed Plan period
1	Area under excavation	0.509	1.115
2	Road	0.063	0.063
3	Plantation	--	0.185
4	Unutilized area	3.779	3.594
	Total	4.957	4.957

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Joint Director, Geology (I/C)
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**18. Certificate:**

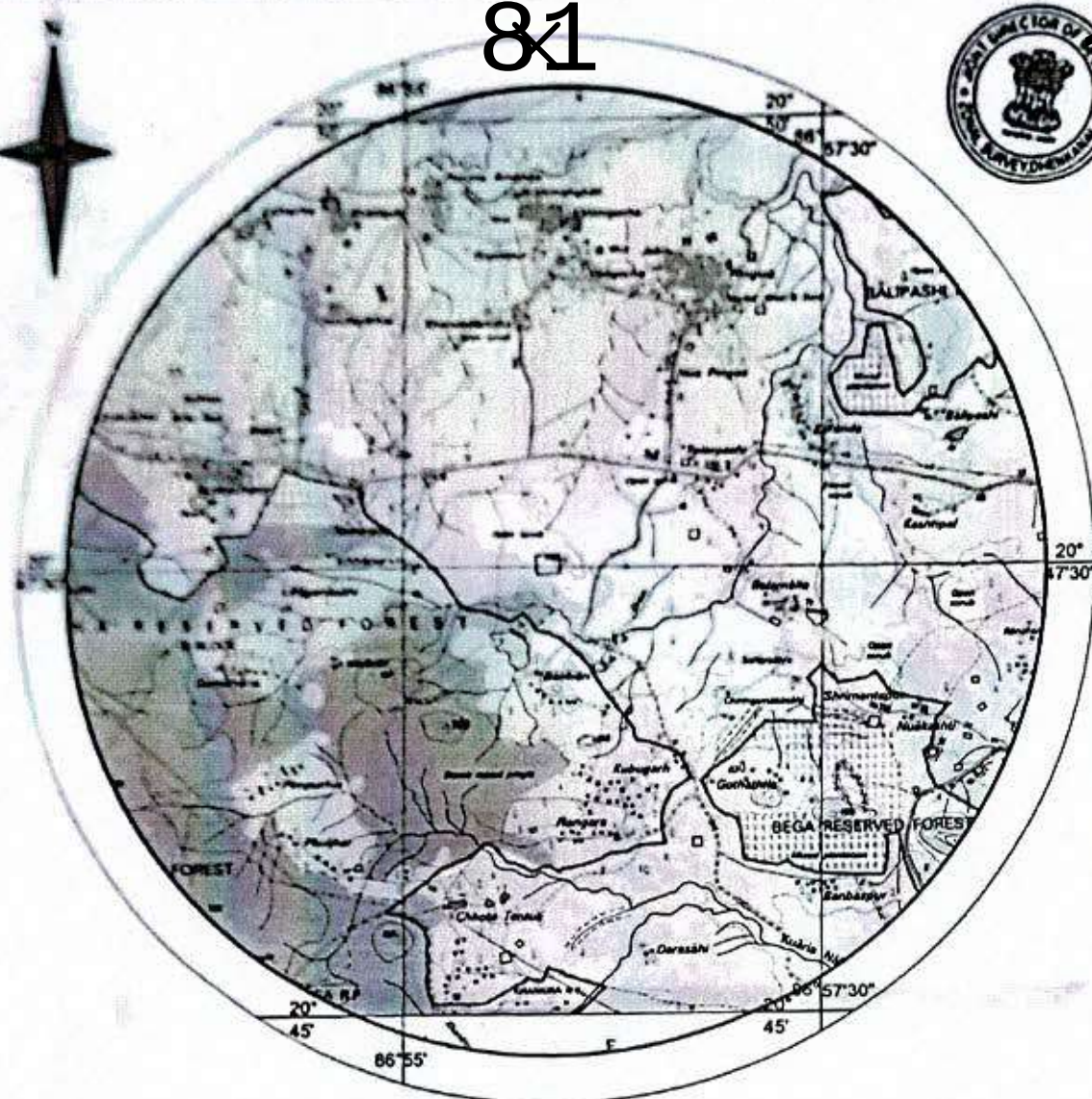
I/we, the holder of Tolarpasi Road Metal Quarry for the construction stone/Roadmetal over 4.957 Hects. area, in Tolarpasi village under Gondia Tahasil of Dhenkanal District hereby solemnly affirm that the plans and programmes in this mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provision of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulation made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

Signature of the Concessionaire
Tahasildar Gondia
(On Behalf of Successful Bidder)
At/Po- Gondia
Dist-Dhenkanal
Odisha

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Zonal Survey, Dhenkanal

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Access highway with toll with bridge with clearance space			
Access, restricted according to importance			
Access, double arrangement according to importance			
Accessed road, Car-track, Post road with post, Post path			
Access with road to land, artificial, Canal			
Access, railway or road with network, Star			
Access, dry with water channel, with stand & scale, Trestle over			
Waterway, water, Wind, Swamp, Road			
Water, road, water, Trestle, Spring, Trestle, permanent, dry			
Indemnity, road or rail, bank, Under ground			
Access, Road, gauge, double, single with station, under service			
Access, other gauge, double, single with station, stone, etc.			
Access, line of, Railway, Mile, Cutting with tunnel			
Access with sub-features, rocky, pipes, Cuts			
Access, feature, Road, Road, into, ground, Obstruction, etc.			
Access of, Water, permanent, natural, Port			
Access, temporary, temporary, Trestle, Aqueduct			
Access, Church, Church, Mosque, Temple, Road, Street			
Lightning, Lightning, Road, Street, lightning, Arrangement			
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Zonal Survey, Dhenkanal

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Q.L. BOUNDARY

Ref. Toposheet no.- F45T13

PLATE - I

LOCATION PLAN

scale-1:500

TOLARPASI ROAD METAL QUARRY
OF
TAHASILDAR GONDIA

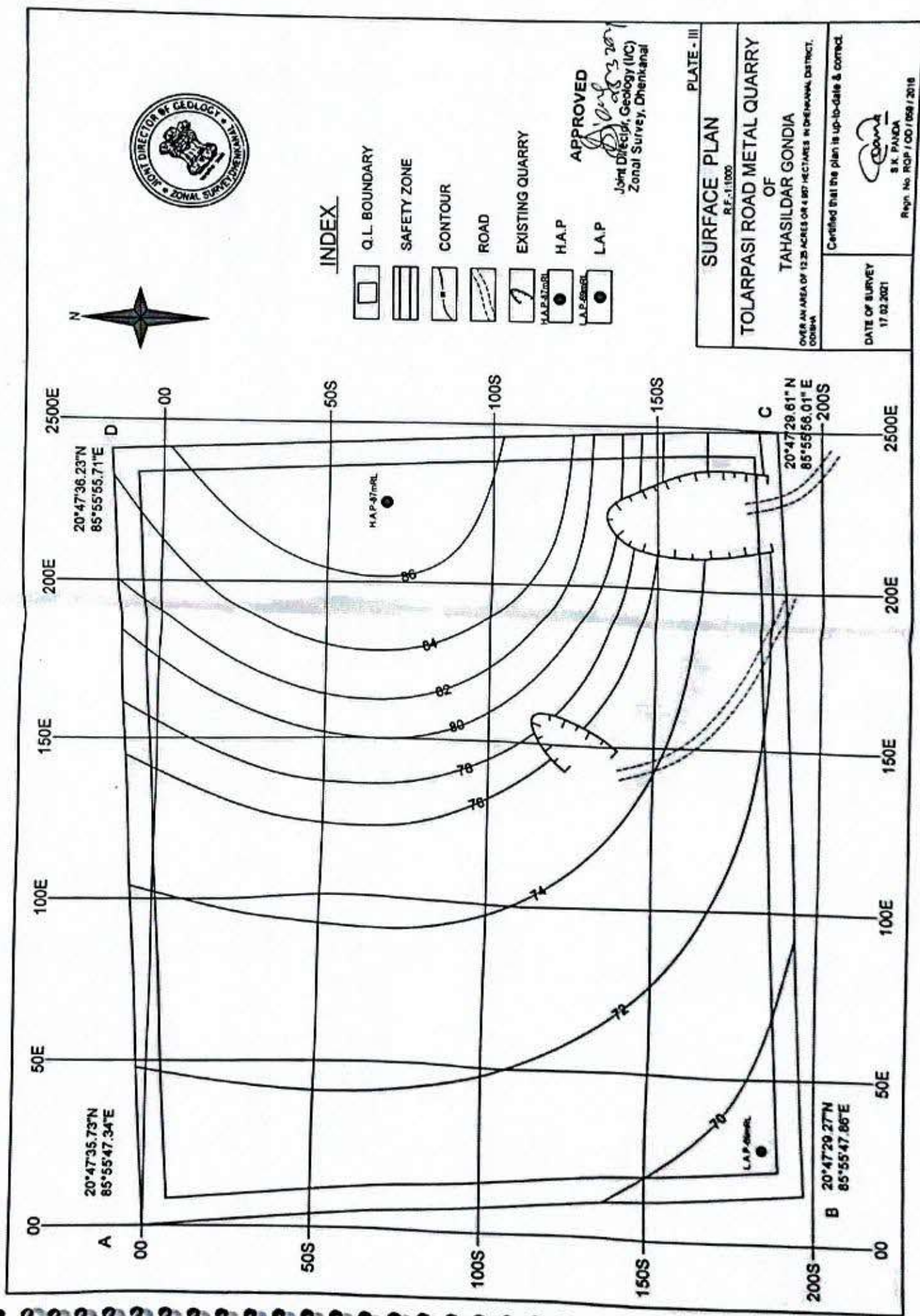
OVER AN AREA OF 12.25 ACRES OR 4.957 HECTARES IN DHENKANAL DISTRICT, ODISHA

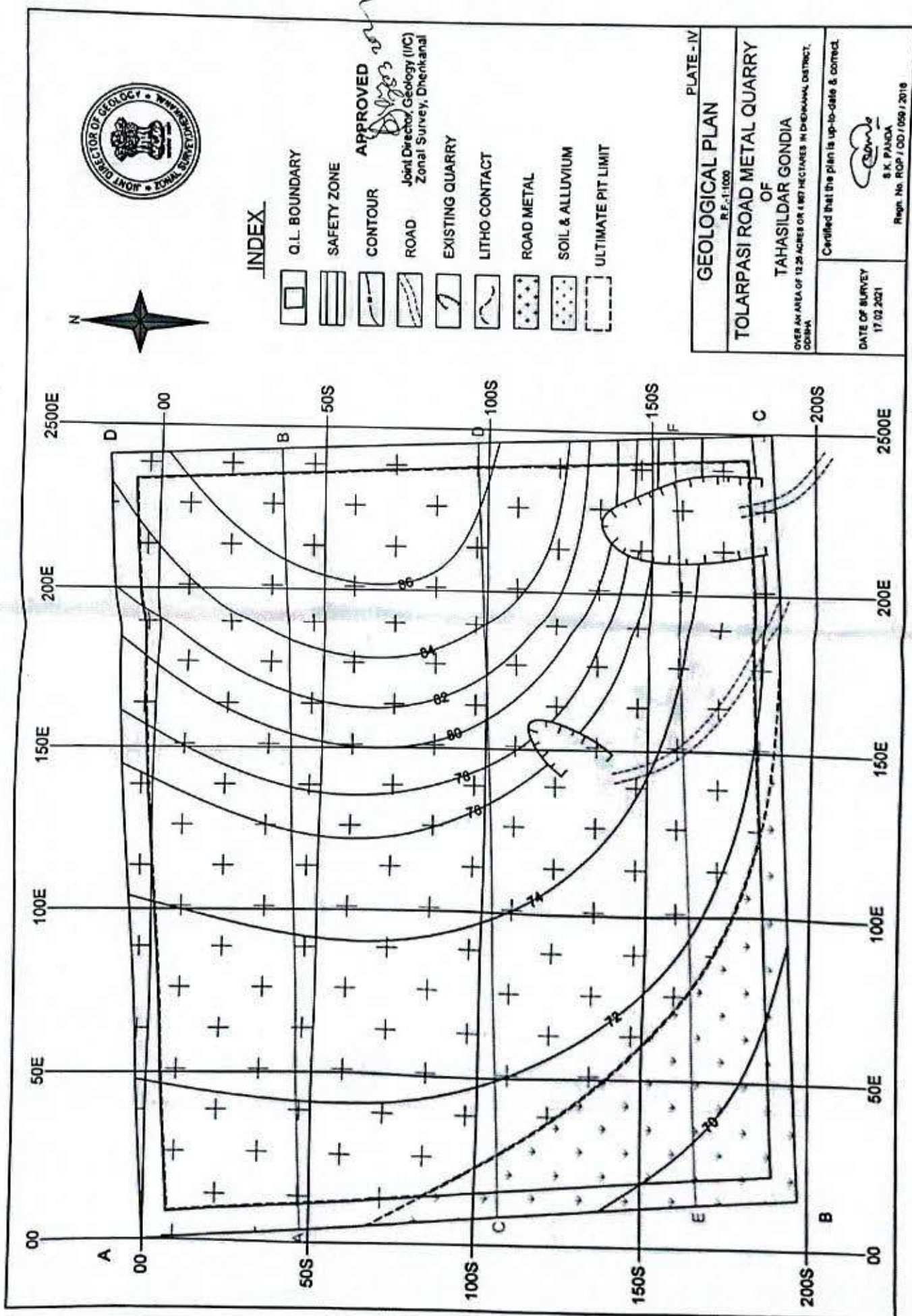
Certified that the plan is up-to-date & correct.

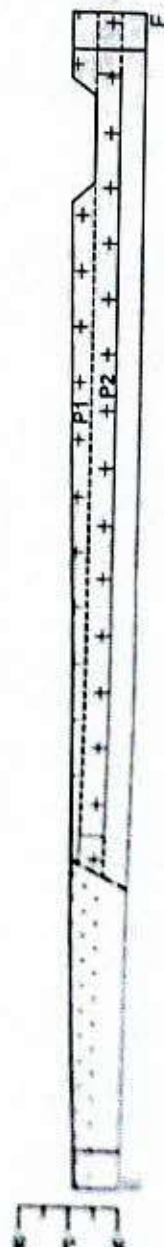
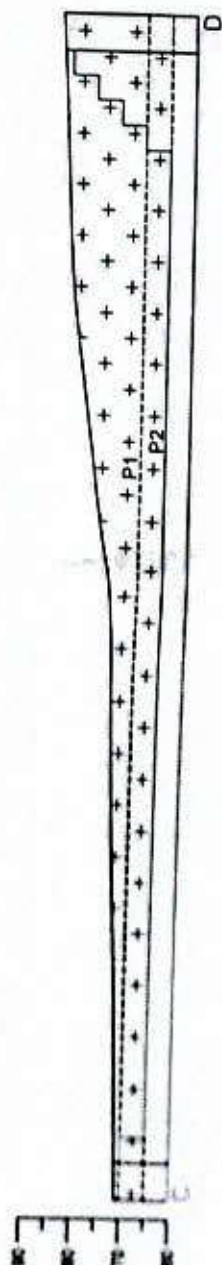
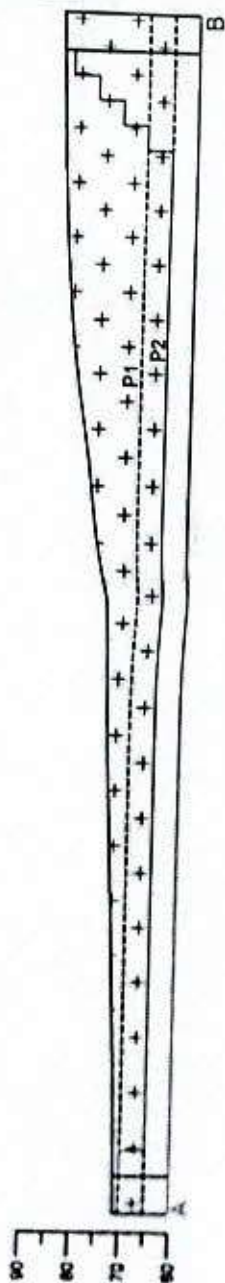
DATE OF SURVEY
17.02.2021

S.K. PANDA
Regn. No. RQP / OD / 059 / 2018









INDEX

- SAFETY ZONE
- LITHO CONTACT
- ROAD METAL
- SOIL & ALLUVIUM
- ULTIMATE PIT LIMIT
- PROVED LIMIT
- PROBABLE LIMIT

APPROVED
[Signature]
 Joint Director, Geology (JC)
 Zonal Survey, Odisha

PLATE - IV(A) GEOLOGICAL SECTIONS

R.F. 1:1000
 TOLARPASI ROAD METAL QUARRY

OF
 TAHASILDAR GONDIA

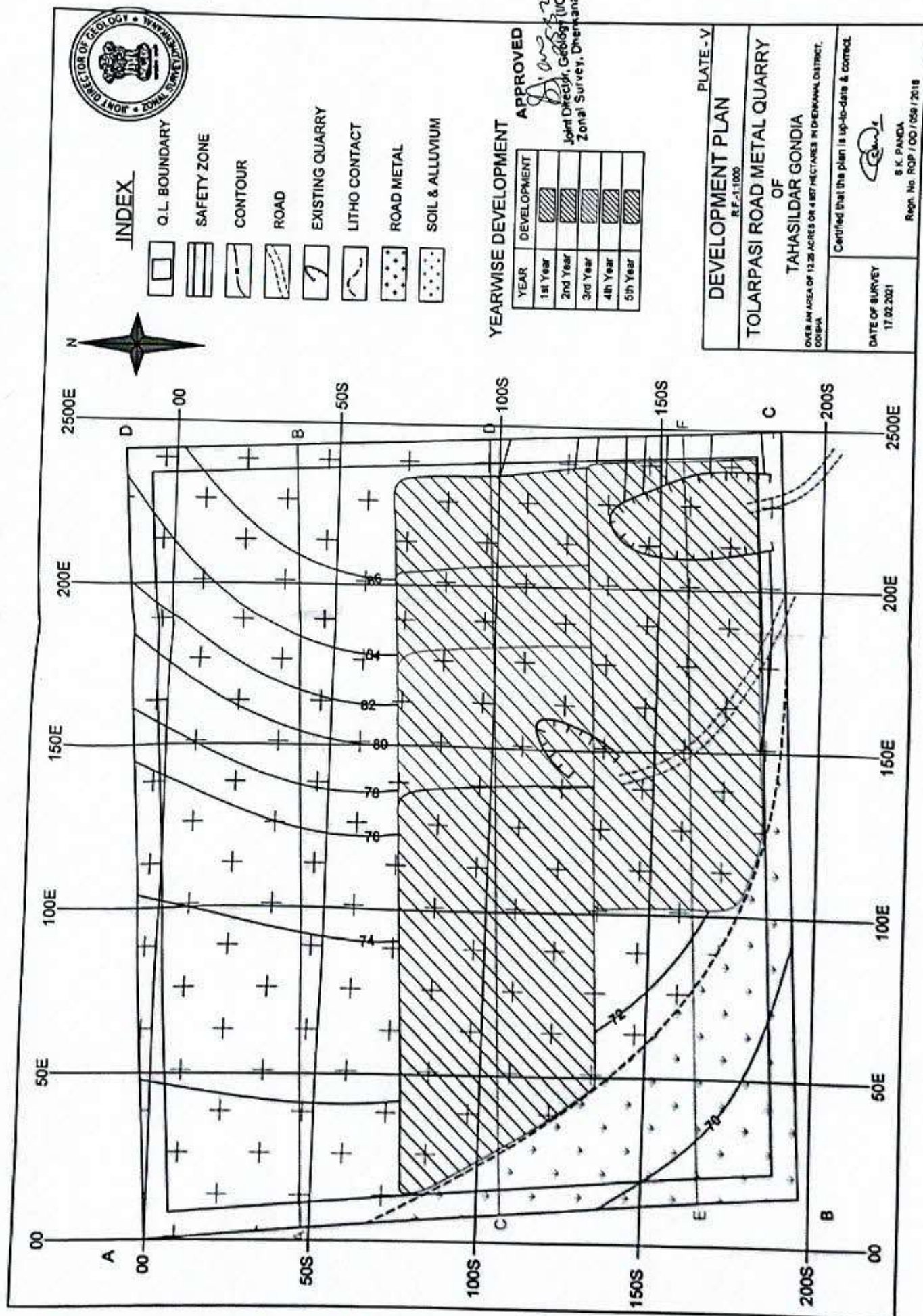
COVERS AN AREA OF 12.28 ACRES OR 4.967 HECTARES IN DHENKANAL DISTRICT,
 ODISHA

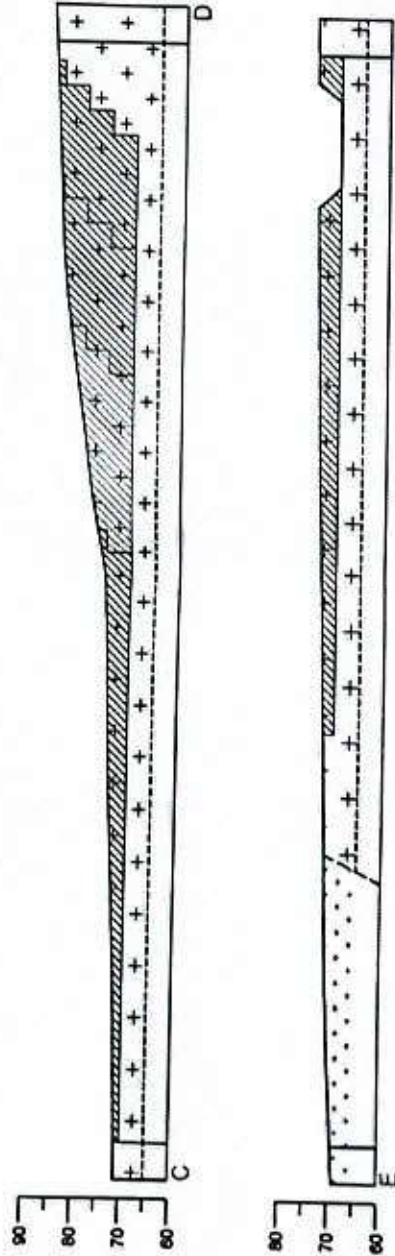
Certified that the plan is up-to-date & correct.

DATE OF SURVEY
 17.02.2021

[Signature]
 S.K. PAUDYAL

Map No. RUP / OD / 008 / 2018





APPROVED

Dr. S. K. Panda
Joint Director, Geology (JC)
Zonal Survey, Dhenkanal

PLATE - V(A)

DEVELOPMENT SECTIONS

R.F. 1:1000

TOLARPASI ROAD METAL QUARRY
OF
TAHASILDAR GONDIA

OVER AN AREA OF 12.25 ACRES OR 4.87 HECTARES IN DHENKANAL DISTRICT,
ODISHA

Certified that the plan is up-to-date & correct.

DATE OF SURVEY
17.02.2021

S. K. Panda
S. K. PANDA

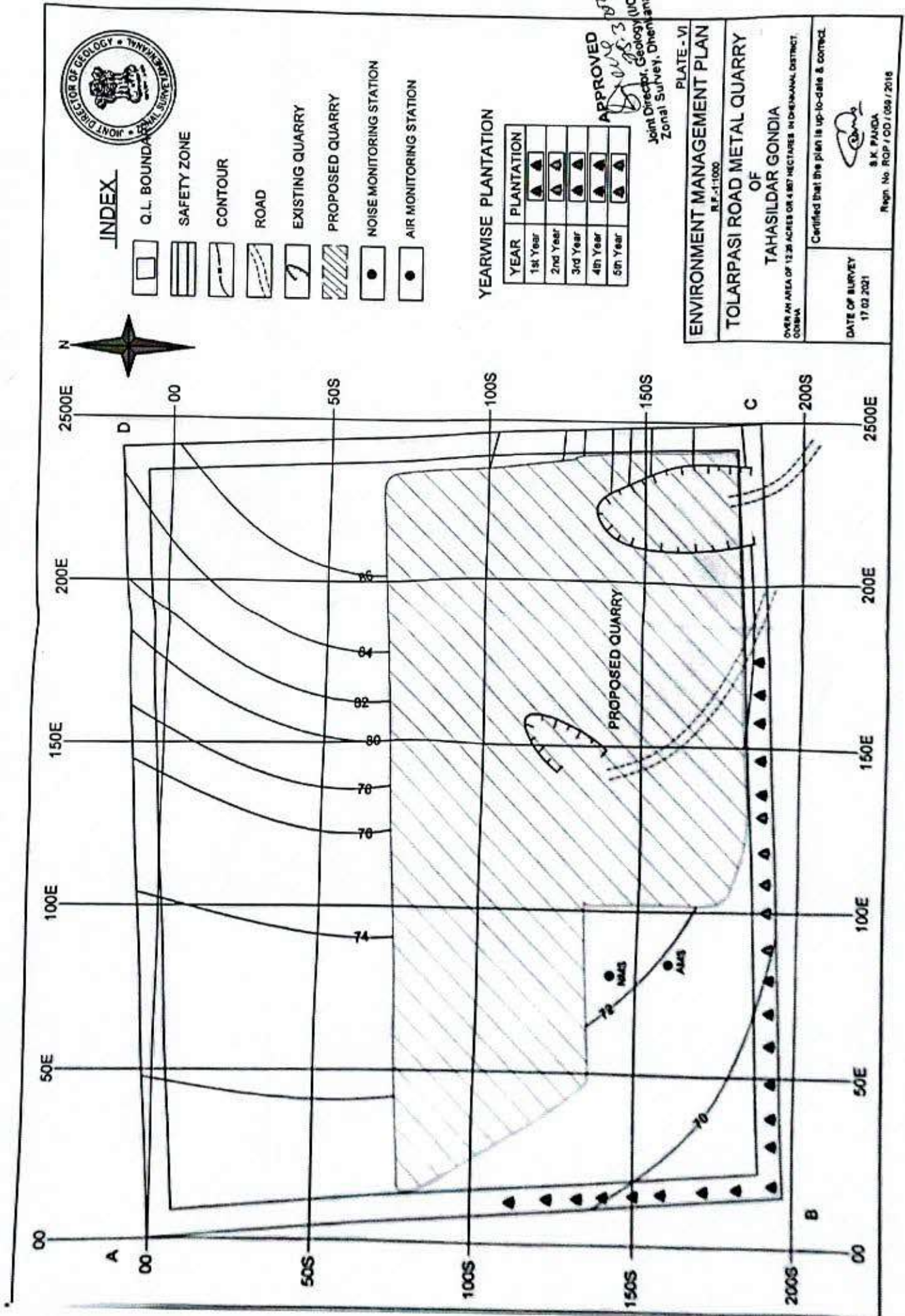
Regn. No. ROP / 00 / 059 / 2016

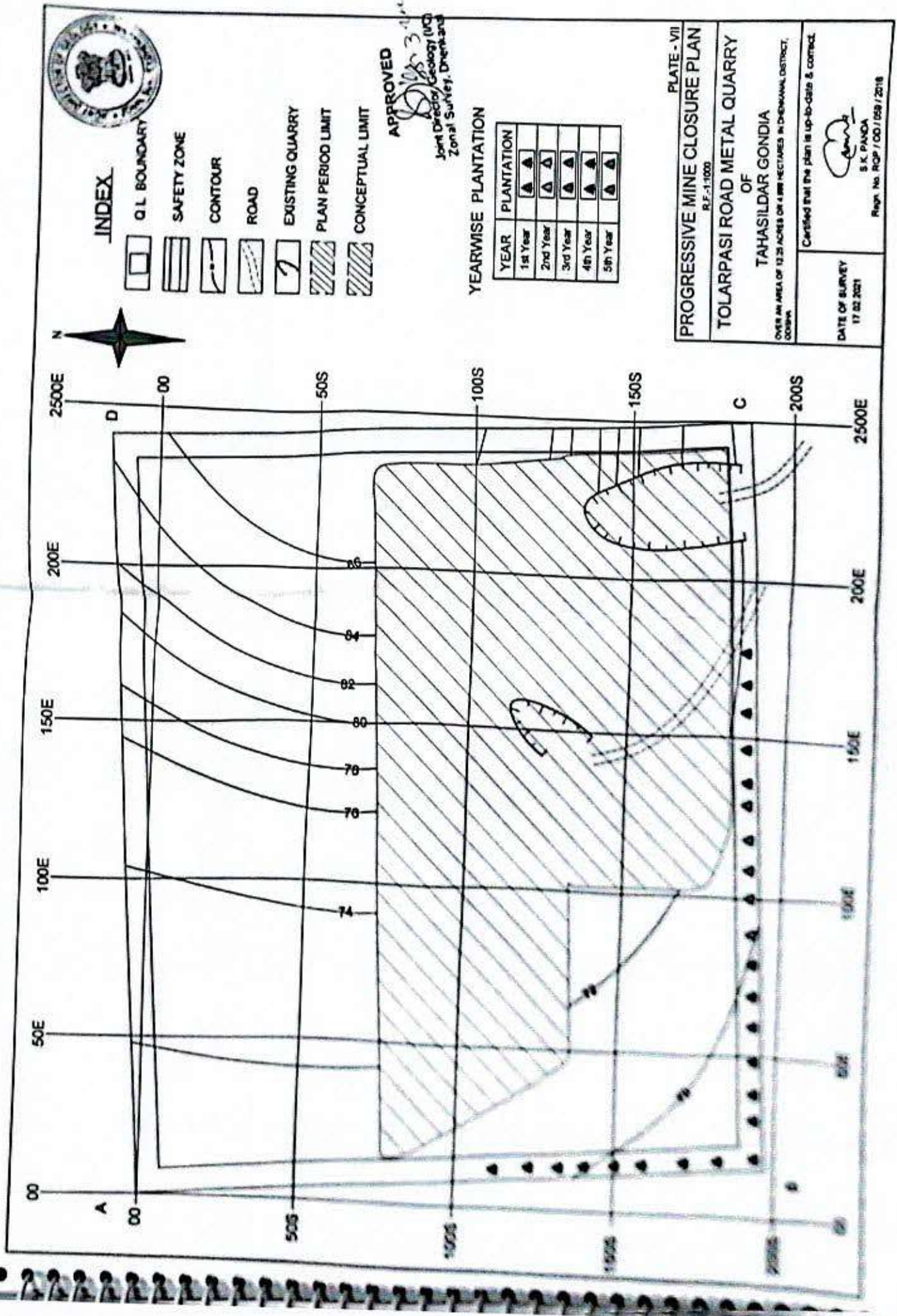
YEARWISE DEVELOPMENT

YEAR	DEVELOPMENT
1st Year	
2nd Year	
3rd Year	
4th Year	
5th Year	

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	SAFETY ZONE
	LITHO CONTACT
	ROAD METAL
	SOIL & ALLUVIUM





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ANNEXURE-V

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सत्यमेव जयते

STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY (SEIAA), ODISHA.

(Constituted vide Order No. S.O. 2674 (E) Date 17th Nov. 2008 of Ministry of Environment & Forest, Govt. of India,
Under Environment Protection Act, 1986.)

Qr. No. 5RF-2/1, Unit - IX, Bhubaneswar - 751022

E-mail : seiaaorissa@gmail.com

Ref. No. SEIAA/ 4344

Date 17.08.15

From

Shri S.B. Samant, IFS
Member Secretary,
State Environment Impact Assessment Authority (SEIAA), Odisha,
Bhubaneswar

To

The Tahasildar,
Tahasil- Gondia
Dist-Dhenkanal

Sub: Tolarpasi Road Metal Quarry of Sri Ajit Sahu at Village- Tolarpasi, Tahasil- Gondia,
District- Dhenkanal (1.97 acre or 0.80 ha)-Environmental Clearance regarding.

Sir,

This has reference to your letter no. 2211 dated 16.07.2015, seeking environmental clearances for the above project under EIA Notification 2006. The proposal has been appraised as per the provisions under the EIA Notification 2006 and on the basis of the documents enclosed with the application such as Checklist, Form-1, Prefeasibility Report, Approved Mining Plan etc. and observations of the State Expert Appraisal Committee, Odisha.

It is a proposed mining of minor mineral- road material from Tolarpasi Road Metal Quarry located at Village- Tolarpasi, Tahasil- Gondia, District- Dhenkanal, Odisha with total production capacity of 12520 cum over lease area of 1.97 acre or 0.80 ha. The mining lease of Tolarpasi Road Metal Quarry has been negotiated by Tahasildar Gondia to Sri Ajit Sahu vide letter no: 1249 dated 13.05.2015. The mining plan along with progressive mine closure plan of this mining project has been approved by Joint Director Geology, Zonal Survey, Dhenkanal on dated 09.07.2015. Mineable reserves as per the approved mine plan are 58920 cum with total production capacity of 12520 cum for the lease period as stated in the approved mining plan. A total area of 0.112 ha. will be covered under greenbelt plantation. There is no forest land involved in the lease area. There is no protected areas

i.e. National Park, Sanctuary, Habitat for Migratory Birds, Tiger Reserve, Protected Monuments, Inter-State boundary and critically polluted area as identified by CPCB etc. located within 5 km radius of the mine lease area and there is no court case / litigation pending against the project.

Considering the information/documents furnished by the project proponent, the State Expert Appraisal Committee (SEAC) after due considerations of the relevant documents submitted by the project proponent have recommended for Environmental Clearance with certain stipulations.

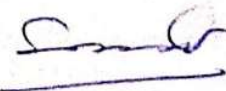
The State Environment Impact Assessment Authority (SEIAA) after considering the proposal and recommendations of SEAC, Odisha hereby accords Environmental Clearance in favour of the project upto the lease period as recommended by the Tahasildar Gondia vide letter no. 2211 dated 16.07.2015 under the provisions of EIA Notification 2006 and 2009 and subsequent amendments thereto subject to strict compliance of the stipulated conditions as follows.

Stipulated Conditions:-

- 1) This environmental clearance shall be valid for the lease period as recommended by the lease granting authority.
- 2) The project proponent shall take statutory clearance /approval /permission from the concerned authorities in respect of his project as and when required.
- 3) The project proponent shall carry out mining activity strictly as per the approved mining plan.
- 4) Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
- 5) Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
- 6) The project proponent shall ensure that no mining activity takes place beyond 6m below ground level.
- 7) No mining shall be carried out in the vicinity of natural / manmade archeological sites.
- 8) The project proponent shall ensure that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- 9) The project proponent shall ensure that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- 10) At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- 11) Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- 12) Drilling and blasting (wherever required) shall be done only either by licensed explosive agent after obtaining required approvals from Competent Authorities.
- 13) The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.



- 14) Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident. All safety measures as per the various mining regulations must be ensured.
- 15) Greenbelt shall be developed along the boundary of mining lease area as stated in the approved mining plan, with the native tree species or necessary fund for environmental measures be deposited in Odisha Environment Management Fund as per the simplified guidelines provided by State Government in case of minor mineral extraction over area less than 5 ha.
- 16) Fugitive dust emissions from all the sources should be controlled regularly.
- 17) Water spraying arrangement on haul roads, should be provided and properly maintained.
- 18) Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
- 19) Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of minerals. The vehicles shall be covered with a tarpaulin and shall not be overloaded. The project proponent shall ensure that the vehicle must have pollution under control certificate.
- 20) The following measures are to be further implemented to reduce air pollution during transportation of mineral:-
 - Roads shall be graded to mitigate the dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided. The trucks shall be covered with tarpaulin.
- 21) The following measures are to be implemented to reduce Noise Pollution:-
 - (i) Proper and regular maintenance of vehicles and other equipment.
 - (ii) Limiting time of exposure of workers to excessive noise.
 - (iii) The workers employed shall be provided with protection equipment and earmuffs etc.
 - (iv) Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- 22) Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
- 23) The project proponent shall ensure that all measures are taken simultaneously for safeguard and maintenance of the health of the workers.
- 24) Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- 25) The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
- 26) The project proponent shall take all precautionary measures during mining operation for protection & conservation of flora and fauna.
- 27) Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
- 28) The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
- 29) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.



- 30) The proponent shall obtain all other mandatory clearances from respective departments, as applicable to the project.
- 31) The proponent should re-vegetate the area with indigenous plants which were removed from the areas for the mining operation.
- 32) The area should be prepared in such a way as to stimulate / ensure the regrowth of vegetation.
- 33) The SEIAA, Odisha may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- 34) The conditions stipulated in the environmental clearance must be totally complied with before the lease granting authority.
- 35) Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- 36) That the grant of this Environment Clearance is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time being in force, rests with the lease granting authority/project proponent.
- 37) Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.



17.8.15
Member Secretary

Memo No 4345 /Dt. 17.08.15
Copy to

1. Ministry of Environment, Forests and Climate Change Govt. of India, Indira Paryavaran Bhavan, Jor Bagh Road, Aliganj, New Delhi-110003 for kind information.
2. Additional Chief Secretary, Forests & Environment Dept., Government of Odisha for kind information.
3. Chairman, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for kind information.
4. Chief Conservator of Forests, Regional Office (EZ), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for kind information.
5. Chairman, Central Pollution Control Board, CBD-cum-office Complex, East Arjun Nagar, New Delhi-110032 for kind information.
6. Collector Dhenkanal for kind information and necessary action.
7. Copy forwarded to Sri Ajit Sahu, At/Po- Nihalprasad, Dist- Dhenkanal for kind information and necessary action.
8. Chairman/Member/Member Secretary, SEIAA for kind information.
9. Chairman, SEAC/Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for kind information.
10. Guard file for record.



17.8.15
Member Secretary

**Joint Committee Report as per the direction of Hon'ble NGT
passed in O.A. No. 100/2024/EZ in the matter of**

Sanjib Dhal & Ors.-Vs.- State of Odisha & Others.

Hon'ble NGT, EZB, Kolkata vide order dated 16.05.2024 directed to constitute a joint committee comprising of (i) Collector & DM, Dhenkanal or his Representative (ii) Sr. Scientist, OSPCB (iii) Sr. Scientist, SEIAA, Odisha (iv) DFO, Dhenkanal or his Representative (v) Senior Officer or Representative of the Director of Mines and Geology and visit the site and submit the report with regard to the allegation made in the OA. In compliance to the order of the Hon'ble NGT, EZB, Kolkata, the following members were visited the alleged site on **10.07.2024** for submission of fact finding report with regard to the allegation made in the OA. Besides the Tahasildar Gondia, District Mining Officer, Dhenkanal & Joint Director Geology visited the site on **Dtd 16.7.2024** for assessment of the extraction of mineral by the Lessee through drone survey and measurement method of Tolarpasi Road Metal Quarry. This forms part of the Joint Committee report.

1. Smt. Anita Patra, OAS (S), Additional District Magistrate (Rev), Dhenkanal.
2. Er. R K Ekka, Sr. Env. Engineer & Regional Officer, SPC Board, Angul.
3. Dr. Pradeept Kumar Nayak, Environmental Scientist, SEIAA, Odisha
4. Sri. Dharanidhar Nayak, Deputy Director of Mines, Talcher Circle.
5. Sri. Kunja Bihari Nayak, OFS-A (JB), Asst. Conservator of Forest, Dhenkanal.

The following officers accompanied during field visit.

1. Smt. Meera Naik, OSA (JB), Deputy Collector, O/o Sub-Collector, Dhenkanal.
2. Sri. Sudhansu Sekhar Sao, OAS (JB), Tahasildar, Gondia, Dhenkanal.
3. Sri Soumya Ranjan Kuanr, Asst. Env. Scientist, SPC Board, Angul.
4. Sri Dambarudhar Mahata, District Mining Officer, Dhenkanal.

Observations:

The committee has observed the following points during the visit.

1. The Mining plan for Tolarpasi Road Metal Quarry was approved by the Joint Director Geology, Zonal Survey, Dhenkanal on dtd. 26.3.2021. The Environmental Clearance (EC) has been granted in favour of Ajit Sahu, Lessee by the SEIAA, Odisha to operate the Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village-Tolarpasi, Tahasil-Gondia, Dist: Dhenkanal vide No. 3397/SEIAA. Dt. 18.10.2021 with subject to extraction of maximum quantity of material of 20,034 CuM. in a full year and total production from the quarry shall be 100166 CuM. during the valid lease period of five years as per the approved mining plan with some stipulated conditions. Accordingly lease deed was executed in favour of Ajit Sahu on

Dtd. 01.02.2022. The Consent to Operate (CTO) has been granted by the State Pollution Control Board, Odisha in favour of AjitSahu, Lessee to operate the quarry in the name and style of M/s. Tolarpasi Road Metal Quarry over plot No. 1874, Khata No.467, Total ML Area of 12.25 Ac. Or 4.957 Ha. In mouza: Tolarpasi, Tahasil: Gondia Ps- Gondia, Dist: Dhenkanal vide Board's letter No. 641 dtd. 10.03.2022 which is valid for the period up to 31.01.2027. Subsequently, the Lessee started its operation within the quarry area. Further it was observed that over all Environmental compliances with respect to consent conditions were satisfactory.

2. It is observed that the said source has been handed over to Govt. in Steel & Mines Deptt. on Dtd. 04.08.2023 & now it is under the control of Dy. Director Mines, Talcher & District Mining Officer, Dhenkanal. The committee observed that some conditions like tree plantation, implementation of environmental management plan (EMP), management of Over Burden (OB) dump material and mainly submission of six (06) monthly EC compliance to SEIAA, Odisha has not been complied. During inspection, the project proponent informed that he is not aware of plantation and keeping record of separate account towards expenditure on EMP and he is agreed to do that part.
3. On verification of official documents of the Lessee Sri AjitSahoo, the Committee observed that the Lessee has not obtained explosive permission from the Collector & DM, Dhenkanal, but he has possessed an Explosive license issued by the joint Chief Controller of Explosive, East Circle, Kolkata vide License No. E/EC/OR/22/390(E-98095) which is valid up to 31.03.2025 (copy of the License issued by PESO is enclosed here with as at **Annexure-A/4 series**)
4. The joint Committee observed that the Sadhu Gosein Temple is located at a distance of more than 200 meters from the quarry site & the distance of the nearest habitation is also more than 1.5 Km from the site. There are no cracks on the temple because of uncontrolled blasting & no illegal operation was carried out by the lessee at the cost of damaged to property of local people and Govt. institution. (Photo copies of the temple are enclosed herewith as **Annexure-B/4 series**.)
5. From the report dtd. 16.7.2024 of District Mining Officer, Dhenkanal, it is observed that during the period 1.4.2023 to 30.6.2024 all total 1464 Nos of trips have been transported from Tolarpasi Road Metal Quarry & the highest no of trip transported from the quarry is during the month of March i.e 476 Nos of trips. So, it is observed that on an average 16 Nos of trip are transported from the quarry area on daily basis. So the allegation of nearly 200 trips of stone over loaded vehicles are plying on the RD road causing damaged and full of potholes to the road because of overloaded speedy trucks without cover plying on it is not based on fact. (The report of the Mining Officer is enclosed herewith as **Annexure-C/4**)
6. The Committee observed that no bore-well is constructed in the quarry area and water requirement for domestic, water sprinkling for dust suppression

and planation activities are being sourced from Lessee's own pond located outside the mine leasehold area. The Lessee has obtained an exemption certificate from Central Ground Water Authority (CGWA) stating that the unit is exempted from seeking NOC. Further, there are no villages within the 1.5 Km radius from the quarry site. Hence there was no evidence for depletion of ground water in the village area due to this mining activity. (The report of the Ex. Engineer, RWS&S, Dhenkanal is enclosed herewith as **Annexure-D/4**)

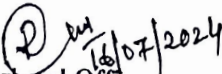
7. As regards to the allegation of excess mining, during the joint visit of the Committee on Dtd. 10.7.2024 it could not be ascertained the quantity extracted by the Lessee, hence the Tahasildar Gondia, District Mining Officer, & Joint Director Geology were requested vide Letter No. 7255 Dtd. 10.7.2024 to measure the exact quantity of minor mineral extracted from the source in question.
8. Accordingly, Tahasildar Gondia, District Mining Officer, & Joint Director Geology have again visited the quarry on Dtd. 16.7.2024 to conduct the joint assessment survey in order to ascertain the exact quantity of material extracted from the site by the Lessee through drone survey & measurement. As per their report the lease was executed in favour of the Lessee on Dtd. 1.02.2022. The Lessee was allowed to extract 20,030 cum of black stone during the 1st year, 20,034 cum in the 2nd year & 20,034 in the 3rd year considering the approved mining plan. But the Lessee has extracted 7092 cum excess black stone from the quarry till 16.7.2024, which is illegal. (The report dtd. 16.7.2024 is enclosed herewith as **Annexure-E/4 series.**)
9. It was enquired and learnt that blasting and exploration in the mine is carried out in day time.
10. It was observed that, mine lease area has been demarcated by posting pillars but there is no wire fencing to avoid any type of accident of wild animals and human beings. No solar fencing of the quarry has been done. Hence, the Lessee shall provide solar fencing all around the quarry from his own cost in order to prevent any animal to face accident in future into the mine pit.
11. Some green cover were there as it appears in the KML file and during inspection it is observed that misc tree species are the dominated species grown naturally and exist there. Some unwanted species and bushes are cleared from the mining lease area due to mining activities.
12. The quarry is surrounded by green belt; however, the lessee has been instructed for plantation in safety zone and OB dump area.
13. It was observed that, top soil and Over Burden (OB) has been stacked at inside the leasehold area. OB dump has been compacted properly putting soil cover on the top and garland drain has been constructed around the dump area. No mining activities were carried out during the visit.

on the top and garland drain has been constructed around the dump area. No mining activities were carried out during the visit.

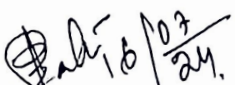
14. It was observed that there is no vehicle workshop center inside the mine lease hold area and also on further enquiry, it was learnt that the lessee is using hired vehicles for mining and transportation activities, hence, no generation of hazardous waste such as waste oil and used oil was observed.
15. The Lessee has constructed road on his mine lease area connecting to nearby RD Road for transportation of minerals and it was observed that water sprinkling is being done by mobile water tankers mounted on trucks. The condition of the road was observed to be in good condition.
16. It was learnt that, controlled blasting system with using sequence blasting with millisecond delay detonator is being adopted in order to prevent the fly of rocks and control of noise & vibration to the prescribed level.

Recommendations:

1. The Lessee shall reclaim the mined-out area after declaration of closure of the mine.
2. The Lessees shall inform the local people in advance while carry out blasting in the mine area before 30 minutes.
3. The project proponent shall implement the EMP and do plantation as per EC conditions after consultation with Divisional Forest Officer, Dhenkanal and submit its compliance report to SEIAA, Odisha.
4. The Lessee should submit an undertaking that the trees existing in the periphery mining lease area shall not be removed and for any deviation the Lessee will responsible for the same.
5. The Lessee shall pay the penalty for the excess mining of the mineral to the extent of 7092 CuM.
6. The Lessee shall provide solar fencing all around the quarry area in order to prevent any animal to face accident into the mine pit.
7. The Lessee shall take plantation in safety zone and OB dump area.

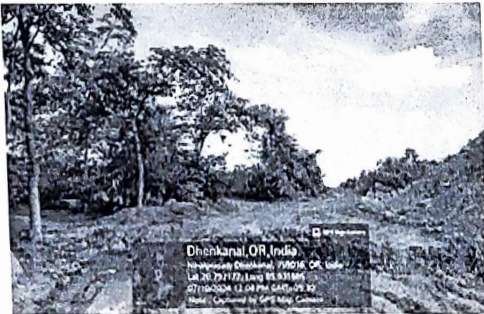

Regional Officer,
SPC Board, Angul.


Deputy Director of Mines,
Talcher Circle.


Additional District Magistrate
(Rev), Dhenkanal.


Environmental Scientist,
SEIAA, Odisha


Asst. Conservator of Forest,
Dhenkanal Division.





STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

File No. SEIAA-1725/06-2021

Letter no. 6242/SEIAA

Dated 18.01.2025

To

The Deputy Director of Mines,
Dhenkanal Circle, Dhenkanal
At/Po/Dist-Dhenkanal

Sub: Revocation of Environment Clearance (EC) of Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village-Tolarpasi, Tahasil-Gondia, Dist: Dhenkanal, Odisha in favour of Sri Ajit Sahu -Reg.

Ref: 1. Order passed by Hon'ble NGT, EZ, Kolkata on dated 16.05.2024 & subsequent order in OA No.100/2024/EZ in the matter of Sanjib Dhal & Ors. Vrs. State of Odisha & Ors.
2. EC letter no.3397/SEIAA dated 18.10.2021
3. Our Show Cause notice to Sri Ajit Sahu vide letter no.6137/SEIAA dated 05.12.2024

Sir/Madam,

With reference to the above cited subject, it is to inform you that the Environmental Clearances have been granted by SEIAA, Odisha to the above-mentioned stone quarry of Tolarpasi Road Metal Quarry as per the application & based on information submitted by the Tahasildar, Gondia of Dhenkanal District and the project proponent Sri Ajit Sahu. After SEAC recommendation in its meeting held on 26.08.2021 & 05.10.2021, the proposal was placed in SEIAA, Odisha meeting and the Authority, SEIAA, Odisha approved the proposal for EC vide letter no. 3397/SEIAA dated 18.10.2021 with stipulated conditions and accordingly, the quarry was being operated by the successful bidder/lessee Sri Ajit Sahu.

In the meantime, a case was filled before Hon'ble NGT, Eastern Zone Bench, Kolkata in OA no. 100/2024/EZ matter of Sanjib Dhal & Ors. Vrs. State of Odisha & Ors. After hearing, the Hon'ble Tribunal passed an order on 16.05.2024 with direction as follows:

- i. **Para-11 of the order**-All the Respondents shall file their counter-affidavits within four weeks.
- ii. **Para-12 of the order**-Considering the allegations made in the Original Application, we deem it appropriate to constitute a Joint Committee comprising of the following members: -
 - a. Senior Scientist, Odisha State Pollution Control Board;

- b. Senior Scientist, State Environment Impact Assessment Authority (SEIAA), Odisha
 - c. Senior Officer or representative of the Director of Mines and Geology;
 - d. Divisional Forest Officer, Dhenkanal or his Senior Representative; and
 - e. Collector and District Magistrate, Dhenkanal or his Representative not below the rank of Additional District Magistrate (ADM)
- iii. **Para-13 of the order-**The Committee shall visit the site and submit its Report with regard to the allegations made in the Original Application within three weeks
 - iv. **Para-14 of the order-**The Collector and District Magistrate, Dhenkanal shall be the Nodal Body for all logistic purposes and shall file the Fact-Finding Report on affidavit.
 - v. **Para-15 of the order-**In case violations are found, the Committee shall recommend remedial measures, if any.

As per direction of Hon'ble Tribunal order dated 16.05.2024, a joint committee was formed and was visited the site on 10.07.2024 and as per instruction of committee, a sub-committee also visited the site on 16.07.2024 and accordingly, the joint inspection report was submitted before Hon'ble Tribunal by the Collector and District Magistrate, Dhenkanal as nodal agency for this case. The SEIAA, Odisha also filed an individual counter affidavit dated 24.09.2024 before Hon'ble Tribunal stating in Para-04 that EC was obtained by Sri Ajit Sahu for Tolarpasi Road Metal Quarry dated 18.10.2021 for a period of 5 years and Para-05 that, the project proponent (PP) has not submitted any six monthly/half yearly compliance of EC condition.

Based on the affidavit dated 24.09.2024 of SEIAA, Odisha, the Hon'ble Tribunal has passed another order dated 27.09.2024 with the following observation & direction:

- i. **Para-05 of the order-** In the affidavit of SEIAA, Odisha, certain violations by the Project Proponent, Respondent No.13, have been outlined but what action has been taken by the SEIAA, Odisha, thereafter, has not been stated for reasons best known to SEIAA.
- ii. **Para-06 of the order-**We, therefore, direct the SEIAA, Odisha, to file fresh affidavit showing what action has been taken in pursuance of their averments in Paragraphs 4 and 5 of their affidavit.

Further, the Hon'ble Tribunal has passed another order dated 28.11.2024 as follows:

- i. **Para-07 of the order-** In our order dated 27.09.2024 we had directed the SEIAA, Odisha to show what action has been taken with regard to violations outlined in their affidavit against the Respondent No.13. We find that the affidavit of 27.11.2024 is

peculiarly silent with regard to compliance of the directions of this Tribunal in para 5 of its order for reasons best known to the Regulatory Authorities.

- ii. **Para-08 of the order-** Mr. Apurba Ghosh, learned Counsel prays for and is granted further four weeks time for filing the counter affidavit of SEIAA, Odisha in this regard, failing which the Member Secretary, SEIAA, Odisha will be liable to payment of cost of Rs.2500/- (Rupees two thousand five hundred only).

In compliance to the order dated 27.09.2024 & 28.11.2024 of Hon'ble Tribunal, the SEIAA, Odisha has issued Show Cause notice vide letter no. 6137/SEIAA dated 05.12.2024 to the PP, Sri Ajit Sahu with stating that why the environment clearance will not be revoked due to non-compliance of EC conditions and excess mining of stone 7092 cum as pointed out in the joint inspection report of sub-committee and non-compliance of EC compliance with respect to plantation, EMP, submission of six-monthly compliance on regular basis etc. The matter was placed in 185th SEIAA, Odisha meeting held on 07.01.2025 and the Authority observed that this is a case of violation as the PP has not submitted compliance of EC conditions on regular basis and 7092 cum of stone material has been extracted from the source as an excess mining and beyond the permission limit of EC conditions. The PP has submitted their reply on dated 20.12.2024 of show cause notice no. 6137/SEIAA dated 05.12.2024 issued by SEIAA, Odisha. The reply of the PP is not satisfactory and not acceptable. Hence, after detailed deliberation in the matter, the Authority decided to revoke the EC letter no. 3397/SEIAA dated 18.10.2021 for violation of EC conditions.

As per direction of Hon'ble Tribunal order dated 27.09.2024 & 28.11.2024 and decision of Authority, the SEIAA, Odisha hereby revoke the Environmental Clearance letter no. 3397/SEIAA dated 18.10.2021 issued to Tolarpasi Road Metal Quarry over an area of 12.25 acres or 4.957 ha at village-Tolarpasi, Tahasil-Gondia, Dist: Dhenkanal, Odisha with immediate effect under the Provision of EIA Notification, 2006 and Environment Protection Act, 1986.

Any appeal against this order shall lie with the national Green Tribunal, if preferred within a period of 30 days as prescribed under section 16 of the national Green Tribunal Act, 2010.

This is for your kind information and necessary action.

Yours faithfully,



Member Secretary

Copy to

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
4. Deputy D.G.Forest., Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharapur, Bhubaneswar for information.
5. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
6. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, DFO, Dhenkanal, Tahasildar, Gondia /Mining Officer, Dhenkanal for Information and necessary action.
7. Sri Ajit Sahu. S/o-Late Gokulananda Sahu, At/Po-Nihalprasad, Ps-Gondia, Pin-759016
8. Guard file for record/Website/Parivesh Portal.



Member Secretary

TAHASIL OFFICE, GONDIA

FORM - F

Intimation to Successful Bidder
[See rule 27(6) of OMMC Rule, 2016]

Letter No- 1828 /Date- 30.04.2021

To

Sri Ajit Sahu,
S/o-Late Gokulananda Sahu,
At/Po-Nihalprasad,
Dist. - Dhenkanal.

Sub-: Intimation to successful bidder.

Sir,

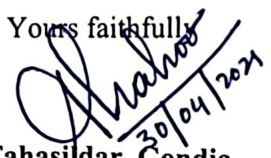
This is to inform you that, you have been selected as the successful bidder for the quarry lease namely **Tolarpasi Road Metal Quarry**, Mouza- Toalarpasi, Khata No-467, Plot No- 1874, Area-Ac.12.25 out of 24.60, Kissam- Patharbani for the period from 2020-21 to 2024-25 based on your application. The amount of Additional Charge bid by you and accepted is **Rs.226.00 (Rupees Two hundred Twenty-Six) only per cubic meter**.

The mining plan for the said lease has been obtained but the environment clearance for the said lease has not been obtained. The tentative selection is subject to the provision of the OMMC Rule 2016 and to the terms and conditions annexed with this letter.

You are directed to convey your acceptance to the terms and conditions and to deposit an amount as prescribed rule under rule 27(7) & (9). Proof of deposit of the aforesaid amount along with acceptance should reach the undersigned within fifteen days of the date of issue of this letter failing which this intimation shall stand automatically revoked without any further notice and the earnest money stand forfeited.

You are also directed to execute deed in respect of quarry lease for the aforesaid area within the period specified in sub rule (1) of rule 43 of the Odisha Minor Mineral Concession Rule, 2016.

Yours faithfully,


30/04/2021
Tahasildar, Gondia

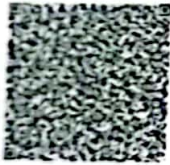


सत्यमेव जयते

INDIA NON JUDICIAL
Government of Odisha

e-Stamp

Certificate No.	: IN-OD03208800786871U
Certificate Issued Date	: 01-Feb-2022 01:42 PM
Account Reference	: SHCIL (FI)/ odshcil01/ DHENKANAL/ OD-DKL
Unique Doc. Reference	: SUBIN-ODODSHCIL0104336955786791U
Purchased by	: AJIT SAHU
Description of Document	: Article IA-35 Lease Deed
Property Description	: MOUZA-TOLARAPASI
Consideration Price (Rs.)	: 1,64,02,916 (One Crore Sixty Four Lakh Two Thousand Nine Hundred And Sixteen only)
First Party	: TAHASILDAR GONDIA
Second Party	: AJIT SAHU
Stamp Duty Paid By	: AJIT SAHU
Stamp Duty Amount(Rs.)	: 6,03,452 (Six Lakh Three Thousand Four Hundred And Fifty Two only)



.....Please write or type below this line.....

Ajit Sahu
1.2.22
Sumanra Kumar Dalk
1.2.22

Ajit Sahu
01/02/2022

**TAHASILDAR
GONDIA**

cu Bta Bu

0005151392

Statutory Alert

1. The authenticity of this Stamp certificate should be verified at www.shrestamp.com or using e-Stamp Mobile App of Stock Holding.
2. Any discrepancy in the details on this certificate and as available on the website / Mobile App renders it invalid.
3. The onus of checking the legitimacy is on the users of the certificate.
4. In case of any discrepancy please inform the Competent Authority.

802200521
 Registration No. 10503200521
 Book No. 1 Date 2.2.22
 Year 2022
 Registration Officer
 Dhenkanal



FORM-N

Form of Quarry Lease

THIS INDENTURE made this 15th Day of Feb 2022.
 Between the GOVERNOR OF ODISHA represented through Tahasildar, Gondia
 (Hereinafter called the Lessor) of the one part.

AND:

Sri Ajit Sahu, S/o- Late Gokulananda Sahu, Caste:- Khandayat, At Po-
 Nihalprasad, P.S.-Nihalprasad, Dist.-Dhenkanal, AADHAR No.-732478435071
 Mobile No.-9938206689, Profession-Business hereinafter called the Lessee which
 expression shall where the context so admits be deemed to include his heirs,
 executors, administrators, assignees) of the other part.

WHEREAS the lessee has applied to the Competent Authority
 concerned for a quarry lease for TOLARPASI ROAD METAL QUARRY in
 accordance with the provisions of the Odisha Minor Minerals Concession Rules,
 2016 in respect of the lands described in Part-I of the Schedule and has deposited a
 sum of Rs.19,58,000.00(Rupees Nineteen lakh Fifty-eight thousand) only as security.

SAIRAT CASE RECORD NO :- 14/2020-21
 NAME OF THE QUARRY :- Tolarpasi Road Metal Quarry
 PERIOD OF LEASE :- Five year from the date of execution.
 MINIMUM GUARANTEED QUANTITY PER ANNUM 20,030 Cubic Meter.

TAHASILDAR
 GONDIA

Sumanta Kumar Dask
 1.2.22

1.2.22

For 1st year, MGQ – 20,030 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7130680.00	0140406/14.12.2021
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7221746.00	

For 2nd year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

For 3rd year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

For 4th year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

For 5th year, MGQ – 20,034 Cubic Meter

Sl. No.	Item	Amount	M.R. No.
1	Royalty	7132104.00	
2	Surface Rent	1786.00	
3	Dead Rent	89280.00	
	Total	7223170.00	

AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained

AND WHEREAS the lessee has already deposited requisite Govt. dues for the 1st term year and shall deposit requisite Govt. dues for the subsequent years from 2nd term year to 5th term year in advance prior to start of the subsequent financial year, failing which the lease deed agreement stands void automatically.

Signature
TAHASILDAR
GONDIA

1.2.22

Sumantra Kumar Dalk

1.2.22

NOW THIS INDETURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part-I of the Schedule hereunder written and delineated in the map hereunto annexed.

The said demised pieces of land shall be held by the lessee for a term of 5(Five) year from the date on which this executed deed is registered under the Registration Act 1908 and Odisha Registration Manual subject to the terms, covenants, conditions hereinafter provided.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-I

Location and area of the lease

Village	-	Tolarpasi
P.S. No.	-	Gondia
Khata No.	-	467(Four Six Seven)
Plot No.	-	1874(One Eight Seven Four)
Village Forest Block	-	Tolarpasi
Tahasil/Forest Range	-	Gondia/Sadangi Forest Range
Area (in Hectares)	-	4.957 Hectare out of 9.959 Hectare from East side

As per plan annexed and bounded

On the North by	: -	Plot No. 3239(Three Two Three Nine)
On the South by	: -	Plot No. 1874(One Eight Seven Four)
On the East by	: -	Plot No. 1300(One Three Zero Zero)
And on the West by	: -	Plot No. 1874(One Eight Seven Four)

Hereinafter called as "said lands"

TAHASILDAR
GONDIA

Surpanta Kumar Dalk
1.2.22

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PART-II

Terms and conditions of the lease

This lease is subject to condition laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

PART-III

Liberties, powers and privileges to be exercised and enjoyed by the lessee

1. To enter upon and use the land, described in Part-I of the Schedule during the term hereby demised to carry on all operations necessary extraction, collection, stacking, processing, transport and disposal of minor mineral mineral leased in natural or in processed/converted form.
2. To make roads, tramways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district

PART-IV

Restrictions and conditions as to the exercise of liberties, powers and privileges in

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the District to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved Protected forest without prior permission of the Divisional Forest Officer or the Officer authorized by him in this behalf and upon payment of royalty and fees for compensatory a forestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in

TAHASILDAR
GONDIA

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Sumanta Kumar Dalk 1.2.22

1.2.22

accordance with these Rules and as may be specified under Odisha Minerals (Prevention of theft, smuggling and illegal mining and Regulation of Possession, storage, trading and transport) Rules, 2007.

PART-V

Liberties, Powers and privileges reserved to the State Government

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

PART-VI

Provision regarding Rents and Royalties

1. The lessee shall, during the substance of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating rents, royalties, fees, etc., provided under these rules shall be paid to the state Government free from all deductions, at the District Treasury Sub Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral product, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any on computation shall be paid by the end of the first fortnight of each half yearly period during subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of this year.
6. The lessee shall, in addition to the rents and royalties, also pay the contribution to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules as first above written.

Signature
TAHASILDAR
GONDIA

Sumanta Kumar
1.2.22

Date 1.2.22

7. The lessee shall also pay the additional charge at the rate of Rs.226.00 per Cubic Meter
8. The minimum Guaranteed Quantity for royalty for the quarry lease shall be 20,030 cum per annum

Mahar
TABASILDAR
GONDIA

Signed by

For and on behalf of Governor of Odisha, in the presence of

1. *Manoj Kumar Nayak* Revenue Supervisor Gondia Taluk 1.2.22
2. *Sourabh Raju Mehra, Jr.* Rev. Assistant. 1.2.22

Signed by *Manoj Kumar Nayak* 1.2.22

Lessee in the presence of

1. *Sumanta Kumar Dait* 1.2.22
S/o - DMS BATHINAILA TIPO-BADAPASI DIST - KEONJHAR
2. *Dhrumil S/o - Dhrumil AT(U)-TAMU 1.2.21*
Myagadhar Baul
Deed water
lic No 1/99
11/2/2022



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)

Letter no. 6863/SEIAA

Dated 25.11.2025.

To

The Deputy Director of Mines, Dhenkanal
At/Po/Dist.-Dhenkanal

Sub: Information on Market value of minor mineral i.e. stone material in Dhenkanal District-reg.

Ref: EC application no. SIA/OR/MIN/546882/2025 dated 11.08.2025-reg.

Sir/Madam,

In inviting a reference to the above cited subject, I am directed to say that this is a matter of excess extraction of stone material of about 7092 cum from Tolarpasi Road Metal Stone Quarry by Sri Ajit Sahu, the successful bidder/lessee which has been mentioned in the joint inspection report submitted before Hon'ble NGT, EZ, Kolkata based on order dated 16.05.2024 of Hon'ble NGT, Easter Bench, Kolkata in OA. No.100/2024/EZ in the matter of Sanjib Dhal & Ors Vs. State of Odisha & Others. Further, the EC letter dated 3397/SEIAA dated 18.10.2024 was revoked by SEIAA, Odisha due excess mining and non-compliance of EC conditions in regular basis. Based on the joint committee report and action taken by SEIAA, Odisha against the lease holder with revoked EC letter, the Hon'ble NGT disposed of the case matter without any direction and negative views against the said stone quarry. Again, the project proponent, the Ajit Kumar Sahu has submitted a fresh EC application of Tolarpasi Road Metal Stone Quarry vide proposal no. SIA/OR/MIN/546882/2025 dated 11.08.2025. The proposal was placed in SEAC meeting held on 06.11.2025 and the SEAC recommended to grant EC valid from the date of EC accorded up to the lease period. Further, the proposal was placed in 254th SEIAA, Odisha meeting held on 21.11.2025 and authority observed that there is a case matter filed before Hon'ble NGT in OA No. 100/2024/EZ and finally disposed of. Presently, another case filed before Hon'ble High Court of Orissa, Cuttack against the revocation of EC letter dated 18.10.2021 and Hon'ble High Court have given direction to SEIAA, Odisha that *"In view of such facts and submission, without going into the merit of the case, the Opposite party No. 03/SEIAA, Odisha is directed to disposed of the representation of the Petitioner vide Annexure-15 by passing of one month from the date of production/presentation of a certified of this order"*. After detailed deliberation in the matter, the Authority decided to seek information/documents from Project Proponent (PP) to upload Annexure-15 of W.P.(C)

No.31843 of 2025 in accordance with order dated 12.11.2025 of Hon'ble High Court of Orissa also to submit the proof of payment of fine for excess mining and environmental compensation.

In the CPCB guidelines dated 30.01.2020 based on order dated 05.04.2019 in the matter on OA. No. 360 of 2015 of Hon'ble NGT, Principal Bench, New Delhi it is described the details procedure and method regarding fixation of scale of compensation regime towards environmental and ecological damage for illegal/excess mining of stone/sand/Morrum etc. and the same was adopted by the Govt. of Odisha Revenue & Disaster Management Department Notification no. 5157 dated 17.02.2022. As per the above notification and order, the market value of stone material (minor mineral) is necessary for calculation of environmental compensation.

Therefore, you are requested to submit the present market value of Road Metal Stone material particularly in Dhenkanal District. If, the market value is not finalized yet, then submit the highest bidding price for Road Metal Stone material in the Dhenkanal District for considering the project proposal. The Project proponent is requested to upload Annexexure-15 of W.P.(C) No.31843 of 2025 in accordance with order dated 12.11.2025 of Hon'ble High Court of Orissa, the proof of payment of fine for excess mining at an early date.

This is for your kind information and necessary action.

Encl: As above

Yours faithfully,

Environmental Scientist

Copy to

1. The Collector & District Magistrate, Dhenkanal and Mining Officer, Dhenkanal for information and necessary action.
2. Sri Ajit Sahu, S/o- Late Gokulanda Sahu, At/Po-Nihalprasad, Ps-Gondia, Pin-759016, Odisha for information and necessary compliance.


Environmental Scientist

**STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY, ODISHA**

5RF-2/1, Unit-IX, Bhubaneswar-751022, Tel: 0674-3512840, Email:

seiaaodisha@gmail.com

*(A statutory body constituted by Ministry of Environment, Forest & Climate Change under Environment (Protection) Act, 1986)*Letter No. 6897/SEIAADated 05.12.2025

To

Sri Ajit Sahu,
S/o- Late Gokulananda Sahu,
At/Po-Nihalprasad, PS-Gondia,
Dist-Dhenkanal, Pin-759016

Sub: Report on Environmental Compensation against Tolarpasi Road Metal Stone Quarry based on the decision taken by Authority SEIAA, Odisha in 254th meeting held on 21.11.2025 in order to compliance of order dated 12.11.2025 of Hon'ble High Court of Orissa, Cuttack vide W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors.

Ref: 254th meeting of SEIAA Odisha held on 21.11.2025 and W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors.

Sir,

In inviting a reference to the above cited subject, I am directed to inform you that the proposal of Tolarpasi Road Metal Stone Quarry was placed in the 254th meeting of SEIAA held on 18.11.2025 for consideration of EC as per the direction of Hon'ble High Court order dated 12.11.2025.

After detailed deliberation on the matter, the authority decided to seek information/document from PP on the following :-

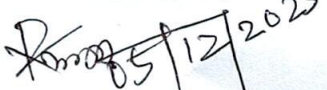
- (i) To upload the Annexure-15 of W.P.(C) No.31843 of 2025 in accordance with order dated 12.11.2025 of Hon'ble High Court of Orissa.
- (ii) To submit the proof of payment of fine for excess mining and environmental compensation.

Therefore, you are requested to submit the Annexure-15 of W.P.(C) No. No. 31843/2025 and also submit the receipt of amounting of Rs. 28,51,422.24/- to be deposited in the concerned account (copy enclosed).

This is for your kind information and necessary compliance at an early date.

Encl: As above

Yours faithfully,


Environmental Scientist

Memo No. G898/SEIAADated 05.12.2025

Copy forwarded to

1. The Director, Environment-cum Special Secretary to Govt. Forest, Environment & Climate Change, Deptt. Govt. of Odisha for information.
2. The Collector & District Magistrate, Dhenkanal and Mining Officer, Dhenkanal for information.
3. The Deputy Director of Mines, Dhenkanal At/Po/Dist.-Dhenkanal for information.


05/12/2025

Environmental Scientist

Report on Environmental Compensation against Tolarpasi Road Metal Stone Quarry based on the decision taken by Authority SEIAA, Odisha in 254th meeting held on 21.11.2025 in order to compliance of order dated 12.11.2025 of Hon'ble High Court of Orissa, Cuttack vide W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors.

1.0 Background:

Initially, environmental clearance (EC) was issued by SEIAA, Odisha vide letter no. 3397/SEIAA dated 18.10.2021 for Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village-Tolarpasi under Tahasil - Gondia of District-Dhenkanal, Odisha in favour of Sri Ajit Sahoo, the successful bidder/lessee for production quantity of stone 20034 cum/annum and 100166 cum in 5 years lease. In the meantime, there was a case filed against the said stone quarry before Hon'ble NGT in OA No. 100/2024/EZ in the matter of Sanjib Dhal & Ors. Vrs. State of Odisha & Ors. There is allegation on excess mining and violation of EC conditions for non-compliance of EC conditions. As per the direction of Hon'ble NGT a joint committee was formed and visited the site on 10.07.2024 and 16.07.2024 and observed that **7092 cum** of stone has been extracted from the source as excess mining and implementation of EMP and Plantation was not complied as per the EC conditions. Hence, the committee recommended that the Project Proponent (PP) shall deposit the penalty for the excess mining of the mineral to the extent of 7092 cum and to implement EMP and plantation and accordingly, inspection report was submitted to the Hon'ble Tribunal. The Hon'ble Tribunal also directed to take action against if EC conditions are not complied by the PP. Accordingly, after show cause, the Authority revoked the EC letter dated 18.01.2025 and submitted Counter Affidavit before the Hon'ble NGT. Finally, after hearing the matter vide order dated 31.01.2025, Hon'ble NGT disposed of the matter with view that considering the action taken by the SEIAA, Odisha, and the Report of the Joint Committee, nothing further remains for adjudication in the present Original Application and the Original Application No.100/2024/EZ is accordingly disposed of. Aggrieved with the EC revocation order dated 18.01.2025 of

SEIAA, Odisha, Sri Ajit Sahu has filed a case before Hon'ble High Court of Orissa, Cuttack vide W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors. After hearing Hon'ble High Court vide order dated 12.11.2025 has disposed of the matter with opinion that *"In view of such facts and submission, without going into the merit of the case, the Opposite party No. 03/SEIAA, Odisha is directed to disposed of the representation of the Petitioner vide Annexure-15 by passing of one month from the date of production/presentation of a certified of this order."* The PP has submitted the Certified Copy of High Court order dated 12.11.2025 to SEIAA, Odisha through Email dated 18.11.2025.

In the meantime, the project proponent has a fresh EC application to SEIAA, Odisha vide application SIA/OR/MIN/546882/2025 dated 11.08.2025. The proposal was placed in State Level Expert Appraisal Committee (SEAC) held on 06.11.2025 2025 and the SEAC recommended to grant EC valid from the date of EC accorded up to the lease period with following additional conditions. After SEAC reaccommodation, the proposal was placed in 254th SEIAA, Odisha meeting held on 21.11.2025. After detailed deliberation, the authority decided to seek information/document from PP on the following: (i). To upload the Annexure-15 of W.P.(C) No.31843 of 2025 in accordance with order dated 12.11.2025 of Hon'ble High Court of Orissa. (ii). To submit the proof of payment of fine for excess mining and environmental compensation.

As per the direction of Hon'ble NGT, Principal Bench, New Delhi in OA No. 360/2015 in the matter of National Green Tribunal Bar Association Vrs Virendra Singh (State of Gujarat), the Central Pollution Control Board (CPCB) has recommended on scale of compensation to deal with cases of illegal sand mining and developed two formula i.e. **Approach-1** : Direct Compensation based on the market value of extraction, adjusted for ecological damages and **Approach-2** : Computing a Simplified Net Present Value (NPV) for ecological damages. The Hon'ble NGT accepted the Approach-2 formula and accordingly environmental compensation has been

calculated for most of the NGT cases even in Odisha also. Further, the Revenue and Disaster management Department, Government of Odisha has also adopted the Approach-2 formula of CPCB for calculation of environmental compensation in illegal sand mining cases.

As per the decision of the Authority SEIAA, Odisha in its meeting dated 21.11.2025, the environmental compensation has been calculated for excess mining of road metal about **7092 cum**. During calculation of environmental compensation, it is observed that the Market Value of Road metal material of Dhenkanal District, Odisha is an important factor for calculation of environmental compensation against the excess/illegal mining which is not known and in this regard a letter was issued by SEIAA, Odisha vide letter no. 6883/SEIAA dated 29.11.2025 to the Deputy Director of Mines, Angul Circle. The Deputy Director of Mines, Angul circle has submitted their reply vide letter no. 2765 dt. 03.12.2025 stating that presently the Market Value of the road metal stone of Dhenkanal District has not been finalized yet. Also, submitted the highest bedding price of road metal stone of the Tolarpasi Road Metal Quarry is of **Rs. 382.88/-** per cum of Road Metal (Royalty of Rs.130/- + Addl. Charge of Rs.226/- + DMF charge of Rs. 13/- per cum + EMF charges of Rs. 6.5/- per cum + TCS charges of Rs. 7.38/- per cum). Here, in absence of any market value for these cases, the highest bidding amount of the said source has taken as a market value and accordingly, environmental compensation has been calculated.

1. Calculation for environmental compensation of 7092 cum of Road Metal Stone material was extracted as excess mining by the project Sri Ajit Sahu and the environmental compensation calculation has been made as per Approach-2 formula prescribed by CPCB:

Market value of Morrum material is Rs. 382.88/- per cum as submitted by the Deputy Director of Mines, Angul Circle in their letter vide letter no. 2765 dt. 03.12.2025.

Market value of excess mined out road metal stone material (D) = 7092 Cum
 $\times$ Rs.382.88/-per cum = Rs.27,15,384.96/-

Market Value of excess mined out material (D)	7092 Cum × Rs.382.88/-per cum	= Rs.27,15,384.96/-
Annual value of Foregone Ecological Values (D × RF) i.e. Risk factor taken as 0.50 for moderate case is taken for this case as EC and other permission has been obtained before mining and a similar type of case in Gondia Tahasil of Dhenkanal District i.e. in OA No. 46/2023/EZ in the matter of Rural Organization for Social Empowerment (ROSE) Vrs State of Odisha & Others has been calculated and submit the joint committee report before Hon'ble NGT.	Rs.27,15,384.96/- × 0.50	= Rs.13,57,692.48/-

Discount Rate may be considered as below:

Severity	Mild	Moderate	Significant	Severe
Risk Level	1	2	3	4
Risk Factor	0.25	0.50	0.75	1.0
Discount Rate	8%	7%	6%	5%

- **Present value of Foregone Ecological values (@ 7% discount rate and over 5 years)**

$$PV = \sum_{t=1}^5 (D \cdot RF) / (1+r)^t$$

$$= \sum 13,57,692.48 / (1+0.07)^1 + 13,57,692.48 / (1+0.07)^2 + 13,57,692.48 / (1+0.07)^3 + 13,57,692.48 / (1+0.07)^4 + 13,57,692.48 / (1+0.07)^5$$

$$= \text{Rs.}12,68,871.47/- + \text{Rs.}11,85,861.19/- + \text{Rs.}11,08,281.48/- + \text{Rs.}10,35,777.09/- + \text{Rs.}9,68,015.97/- = \text{Rs. } 55,66,807.20/-$$

- Net present value (after netting out market value of illegally/un-authorized mined out material) – i.e., Total Compensation to be levied

= NPV = PV-D

= Rs. 55,66,807.20/- - Rs. 27,15,384.96/- = **Rs.28,51,422.24/-**

Compensation Charge in above case for excess extraction of Road Metal stone from Tolarpasi Road Metal Stone Quarry: **Rs.28,51,422.24/-**

Recommendations

In view of the above and as per the decision of the Authority SEIAA, Odisha in 254th meeting dated 21.11.2025, Sri Ajit Kumar Sahu, the project proponent has to deposit the environmental compensation amounting of **Rs.28,51,422.24/-** for excess mining of road metal about **7092 cum** from the Tolarspasi Road Metal Quarry. The District Administration may recover the same from Sri Ajit Kumar Sahu, Project Proponent and deposit it in the account of Govt. of Odisha bearing Account No. 06640110075074, IFSC Code No-UCBA0000664, MICR Code-751028004, Forest, Environment & Climate Change, Government of Odisha-751001 as per the Notification no. RDM-MMS-POLICY-0008-2021-5157/R & DM dated 17.02.2022 of Revenue and Disaster management Department, Government of Odisha and acknowledged the same to SEIAA, Odisha.

Pradept Kumar Nayak
05/12/2025

Dr. Pradeept Kumar Nayak
Environmental Scientist, SEIAA, Odisha



File No.: 546882/425-MINB2/08-2025

Government of India

Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ODISHA)

ANNEXURE-IX

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Dated 29/12/2025



To,

Sri Ajit Sahu
S/o- Late Gokulananda Sahu
At/Po-Nihalprasad, Tahasil- Gondia, Dist-DHENKANAL, ODISHA, 759016
ajitsahunhl@gmail.com

Subject: Grant of prior Environmental Clearance (EC) to the proposed Mining Project under the provisions of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/546882/2025 dated 11/08/2025 for grant of prior Environmental Clearance (EC) to the project of Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village-Tolarpasi under Tahasil - Gondia of District - Dhenkanal, Odisha, Sri Ajit Sahu, the successful bidder/lessee under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC25C0108OR5395883N
(ii) File No.	546882/425-MINB2/08-2025
(iii) Clearance Type	Mining EC Under 5 Ha
(iv) Category	B2
(v) Project/Activity Included Schedule No.	1(a) Mining of minerals
(vii) Name of Project	Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village - Tolarpasi under Tahasil - Gondia of District - Dhenkanal, Odisha.
(viii) Location of Project (District, State)	DHENKANAL, ODISHA
(ix) Issuing Authority	SEIAA, Odisha
(x) Applicability of General Conditions	No

Plot/Survey Khasra Nos.: Plot No. 1874(P), Khata No. 467

3. In view of the particulars given in the Para 1 above, the project proposal interalia including Form-2

(Part A, B and C), Form-1, EMP, PFR, DLC, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Dhenkanal, topo map etc. were submitted to the SEIAA for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments.

4. The above-mentioned proposal has been considered by SEAC in the meeting held on 06.11.2025. The minutes of the meeting and all the project documents are available on the PARIVESH portal which can be accessed from the PARIVESH portal by scanning the QR Code above. Brief description of the project is as under:
5. Details of the minerals to be mined along with production capacity and the brief on the salient features of the project as submitted by the project proponent in Form 2 (Part A and C) in the reports and as presented during SEIAA are annexed to this EC as **Annexure (2)**.
6. The SEAC, in its meeting held on 06.11.2025, based on information submitted viz: Form-2 (Part A, B and C), Form-1, EMP, PFR, DLC, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Dhenkanal, topo map etc. & clarifications provided by the project proponent and after detailed deliberations on all technical aspects and compliance thereto furnished by the Project Proponent, The SEAC recommended to grant EC valid from the date of EC accorded up to the lease period width standard and specific conditions.
7. The SEIAA, Odisha has examined the proposal in **261st meeting held on 23.12.2025** in accordance with the provisions contained in the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC and hereby accords the prior Environment Clearance (EC) for the instant proposal for extraction of stone from Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village-Tolarpasi under Tahasil - Gondia of District - Dhenkanal, Odisha to Sri Ajit Sahu, the successful bidder is allowed under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of the Specific and Standard EC conditions as given in Annexure (1).

Stipulation		
Sl.	Descriptions	Stipulation
(i)	Lease Area:	12.25 Acres or 4.957 Ha
(ii)	No Mining Zone:	7.5 meter safety zone from all along the lease boundary.
(iii)	Maximum Depth of Mining:	The depth of the quarry below the surfaces shall not exceed six (06) meters as stipulated in rule 37(1)(a) of the OMMC Rule, 2016
(iv)	Method of Mining	Semi-mechanized with drilling and blasting
(v)	Permitted Quantity:	Maximum quantity of production limited to 20,030 cum/annum upto 24.03.2026 valid from the date of issue of this letter. Further, extension of EC shall be considered after submission of revised Mining Plan beyond 24.03.2026
(vi)	Validity Period of EC:	This EC is valid upto 24.03.2026

8. The SEIAA, Odisha reserves the right to stipulate additional conditions, if found necessary.
9. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances

under any other Acts/ Regulations or Statutes, as applicable, to the project.

10. The PP is under obligation to implement commitments made in the Environment Management Plan, which forms part of this EC.

11. Validity of EC is upto 24.03.2026.

12. General Instructions:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
4. An action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.
5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
6. The Regional Office of MoEF & CC, Bhubaneswar, SPCB, Odisha and the lease granting Authority shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. This issue with an approval of the Competent Authority.

Copy To

1. Additional Chief Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.

3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. The Director of Minor Minerals, Govt. of Odisha Bhubaneswar for information.
5. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
6. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
7. Chairman/Member/Member Secretary, SEIAA for information.
8. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
9. Collector & DM, Dhenkanal, Sub-Collector, Dhenkanal, Deputy Director of Mines, Angul Circle, DFO, Dhenkanal, RO, SPCB, Angul, Tahasildar, Gondia /Mining Officer, Dhenkanal for Information and necessary action.
10. Guard file for record/Website/Parivesh Portal

Annexure 1

Specific EC Conditions for (Mining Of Minerals)

1. Specific Consitions

S. No	EC Conditions
1.1	1. A no mining zone of 200 meter (when blasting involved) and 100 meter (when blasting is not involved) shall be demarcated from the from residential/ public buildings, inhabited sites, protected monuments, Heritage sites, National/State Highway, District roads, public roads, Railway line/area, Ropeway or Ropeway trestle or station, Bridges, Dam, Reservoirs, river, Canals, lakes or Tanks, or any other locations etc. as per the guidelines issued vide letter no. 05.12.2020 in compliance with the Hon'ble NGT order dated 28.02.2020 in OA No. 304/2019 in the matter of M. Haridasan & Ors Vrs State of Kerala. 2. Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee. 3. The depth of the quarry below the surfaces shall not exceed six (06) meters as stipulated in rule 37(1)(a) of the OMMC Rule, 2016. 4. Mitigation measures for flying Rock for safety be put in place. 5. Stone quarry project proponents need to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis. 6. Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity. 7. All the dumps shall be covered by retaining walls, garland drains and settling ponds. 8. No explosives shall be stored without approval of competent authority and all the

S. No	EC Conditions
	precautions for blasting shall be put in place. 9. The Working pit shall be fenced. 10. No tree growth in the lease area if present shall be damaged 11. Topsoil excavated during mining to be stacked separately in the ML area and to be used for plantation in and around the ML area. 12. The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors. after ceasing mining operation that is at the time of mine closure. 13. The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance
1.2	Before lease agreement 1. Boundary Demarcation: - The boundary of the lease area shall be demarcated on ground at the project cost, by erecting 1.20 meter (4 feet approx.) high reinforced concrete pillars above ground, each inscribed with its serial number, distance from pillar to pillar and GPS coordinates by any empanelled agency of ORSAC. 2. Digital Map: -A digital map (in KML format as well as PDF version) showing GPS coordinates of all boundary pillars duly countersigned by the Tahasildar/Mining officer shall be submitted to SEIAA, Odisha through email at seiaaodisha@gmail.com. 3. Intimation of EC: -The copies of the EC shall be sent to the Sarpanch (s) of the concerned Gram Panchayat (s), Urban Local Bodies and relevant other Offices of the Government with a request to display the same for 30 days from the date of receipt. The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEF&CC Regional Office for compliance and record. 4. State EMF Fund: - An amount equal to five percent (5%) of the royalty payable shall be collected from the lessee by the Tahasildar/Mining Officer and deposited to the State Environment Management Fund, which will be utilized as per provisions of Rule 49(3) of the OMMC Rule, 2016 preferably, in and around the areas where mining activities are undertaken. 5. Condition by Collector: - Any other condition(s) the Collector & Chairman, District Environment Impact Assessment Authority (DEIAA), may impose in the interest of protection and safeguarding the local environment. 6. Compliance report for Transfer of EC: - Any transfer of EC to a PP/Lessee shall be considered by SEIAA, Odisha only after receipt of the full compliance report through Tahasildar/Mining Officer concerned of the above environmental conditions and safeguards.

S. No	EC Conditions
	7. Other conditions/NOC:- Consent / NoC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.
1.3	After lease agreement 1. The depth of the quarry below the surfaces shall not exceed six (06) meters as stipulated in rule 37(1)(a) of the OMMC Rule, 2016. 2. Mitigation measures for flying Rock for safety be put in place. 3. Stone quarry project proponents need to maintain periodic health check-up records of their employees and ensure use of face masks by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis. 4. Construction of garland drains retaining walls and settling tanks should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity. 5. All the dumps shall be covered by retaining walls, garland drains and settling ponds. 6. No explosives shall be stored without approval of competent authority and all the precautions for blasting shall be put in place. 7. Worked out pit shall be fenced. 8. No tree growth in the lease area if present shall be damaged 9. The project proponent shall undertake re-grassing of the area or any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for fodder, flora, fauna etc. in compliance to the direction dated 8th January, 2020 of Hon'ble Supreme Court in Writ Petition(s) Civil No. 114/2014, Common Cause Vs Union of India & Ors. after ceasing mining operation that is at the time of mine closure. 10. The project proponent shall take geo-coordinating photographs of the lease area before mining and also subsequent period of mining and submit to SEIAA, Odisha in six (06) months EC compliance. 2. Maximum permissible depth of mining: - Maximum depth of mining to be 6 meters from the surface as stipulated in rule 37(1)(a) of the OMMC Rule, 2016. Quarry excavation shall not proceed below a level on the hill slope, and shall not touch the base of the hill in any case. The exploitation of stone material from the hill shall be carried out in a systematic manner, spreading the quarrying activity to cover all the economic veins of minerals and proceeding uniformly to more and more depths from all sides simultaneously 3. Maximum permissible quantity: Maximum yearly quantity of extraction from the quarry shall not exceed its annual limit as specified above under stipulation in Table 'A stipulations'-sl. A(v) the maximum quantity of production limited to 20,030 cum/annum upto 24.03.2026 valid from the date of issue of this letter. Any flouting of this quantitative restriction shall make this EC liable to cancellation. 4. No change in the mining plan without prior approval of SEIAA: - Any change in the calendar plan, change in production quantity or method of mining shall not be made without prior approval of the SEIAA. Mining activity shall adhere to the working parameters of the approved mining plan prepared for this project. The detailed production of stone from the lease area of each year shall be submitted in tabular form during submission of compliance report. 5. Environmental Management Plan: (i) EMP shall be implemented by PP to ensure compliance

S. No	EC Conditions
	with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and shall be spent according to the plan proposed in coordination with Tahasildar/Mining Officer. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCB along with the compliance report. The Tahasildar/Mining Officer shall ensure the compliance of this condition along with all the lease holders of his jurisdiction. (ii) The PP will implement the EMP with a budgetary allocation of Rs. 6.05 Lakh/annum (Recurring Cost) for the lease area as proposed during the valid lease period of 5 years. The detailed expenditure on EMP shall be submitted with six monthly compliance reports.

Standard EC Conditions for (Mining of minerals)

1. Statutory Compliance

S. No	EC Conditions
1.1	The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
1.2	A copy of EC letter will be marked to concerned Panchayat / local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
1.3	State Pollution Control Board/Committee shall be responsible for display of this EC letter at its Regional office, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
1.4	The Project Authorities should widely advertise about the grant of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board/Committee and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement may be forwarded to the concerned MoEFCC Regional Office for compliance and record.
1.5	The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
1.6	This Environmental Clearance (EC) is subject to orders/ judgment of Honble Supreme Court of India, Honble High Court, Honble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
1.7	The Project Proponent shall inform the SEIAA, Odisha for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred. PP needs to apply for transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.

2.

S. No	EC Conditions
2.1	The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed area of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species be selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
2.2	The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.

3. Air Quality Monitoring And Preservation

S. No	EC Conditions
3.1	Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metalled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central Pollution Control Board.

4. Water Quality Monitoring And Preservation

S. No	EC Conditions
4.1	Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground Water Board/ State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
4.2	In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
4.3	Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Department. The Report on changes in Ground water level and quality shall be

S. No	EC Conditions
	submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department / State Pollution Control Board.

5. Noise And Vibration Monitoring And Prevention

S. No	EC Conditions
5.1	The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.
5.2	The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
5.3	The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.

6. Mining Plan

S. No	EC Conditions
6.1	The Project Proponent shall adhere to approved mining plan, inter alia, including, total excavation (quantum of mineral, waste, over burden, inter burden and top soil etc.); mining technology; lease area; scope of working (method of mining, overburden & dump management, O.B& dump mining, mineral transportation mode, ultimate depth of mining, concurrent reclamation and reclamation at mine closure; land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life; etc.).
6.2	The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.

7. Land Reclamation

S. No	EC Conditions
7.1	The Overburden (O.B.), waste and topsoil generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The

S. No	EC Conditions
	physical parameters of the OB / waste dumps / topsoil dump like height, width and angle of slope shall be governed as per the approved Mining Plan and the guidelines/circulars issued by D.G.M.S. The topsoil shall be used for land reclamation and plantation.
7.2	Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
7.3	The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species regulates local climatic parameters and help in adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
7.4	Reclamation & Restoration:- Pursuant to MoEF & CC, O.M No 22-34/2018-1A.111dated 16.01.2020 and in compliance to the directions dated 8th January 2020 of Hon'ble Supreme Court in W.P. (Civil) No.114/2014 in the matter of Common Cause vs Union of India, the mining lease holder shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. The Project Proponent shall submit a detailed plan of action in this regard to Tahasildar/Mining Officer within six months, indicating definite timelines and physical outcomes for the reclamation & restoration of the mined-out area. The Tahasildar/ Mining Officer shall submit a compliance report to SEIAA, Odisha at the end of lease period.

8. Transportation

S. No	EC Conditions
8.1	No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution Under Control (PUC) certificate for all the vehicles from authorized pollution testing centers. [If applicable in case of road transport].
8.2	The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone,

S. No	EC Conditions
	material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
8.3	Transport Safeguards: 1. No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission. 2. Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. 3. Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. 4. Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed. 5. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks. 6. Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

9. Green Belt

S. No	EC Conditions
9.1	The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.

10. Miscellaneous

S. No	EC Conditions
10.1	The concerned Regional Office of the MoEF&CC shall randomly monitor compliance of the

S. No	EC Conditions
	stipulated conditions. The project authorities should extend full cooperation to the MoEF&CC officer(s) by furnishing the requisite data / information / monitoring reports.
10.2	In pursuant to Ministrys O.M No 22-34/2018-IA.III dated 16.01.2020 to comply with the direction made by Honble Supreme Court on 8.01.2020 in W.P. (Civil) No 114/2014 in the matter Common Cause vs Union of India, the mining lease holder shall after ceasing mining operations, undertake regrassing the mining area and any other area which may have been disturbed due to other mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
10.3	Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
10.4	The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEF&CC.
10.5	Concealing factual data failure to comply with any or submission of false/ fabricated data and of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
10.6	The SEIAA, Odisha or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
10.7	The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/High Court and any other Court of Law relating to the subject matter.
10.8	The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
10.9	The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the SEIAA, Odisha & and State Pollution Control Board.
10.10	Other Environmental Conditions: - 1. The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area. 2. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purposes. 3. Dumping of quarry material is in no case permissible on any forest land; and all dump yards shall be on duly permitted non forest land. 4. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans-boundary

S. No	EC Conditions
	movement) Rules, 2008 and its amendments thereof to the recyclers authorized by SPCB, Odisha. 5. At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry. 6. Permanent barricading/barbed wire fencing of the mining lease area site shall be done after completion of mining activities to prevent any danger for stray animals and human habitations from accidents. 7. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and complete this work before abandonment of mine. Filling of the ditch by fly ash is to be ensured by the lessee, as also fencing the area, guard wall for safety of cattle & traffic.

Additional EC Conditions

1. The depth of the quarry below the surfaces shall not exceed **six (06) meters** as stipulated in rule 37(1)(a) of the OMMC Rule, 2016. and maximum quantity of extraction shall be limited to 20,030 cum/annum upto 24.03.2026 valid from the date of issue of this letter. Further, extension of EC shall be considered after submission of revised Mining Plan beyond 24.03.2026.
2. The method of mining shall be as per the approved Mining Plan.
3. The EC is valid upto 24.03.2026.
4. The PP shall implement the EMP with a budgetary allocation of **Rs. 6.05 Lakh/annum (Recurring Cost)** as proposed in the EMP report during EC application.
5. The PP shall plant **300 nos. of tree species** like Banyan (*Ficus benghalensis*), Peepal (*Ficus religiosa*), Neem (*Azadirachta indica*), Jamun(*Syzygium cumini*), Mango (*Mangifera indica*), Karanj(*Pongamia pinnata*), Arjun(*Terminalia Arjuna*), Jackfruit (*Artocarpus heterophyllus*), Siris (*Albizia lebbek*), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.
7. As per the MoEF & CC, Govt. of India Office Memorandum (OM) dated 14.06.2024 and in accordance with EIA Notification 2006 and as amended, all the Project Proponents (PP) are **required to upload** their Half Yearly compliances in PARIVESH 2.0 on the environmental conditions stipulated in the Environmental Clearance (EC) letter in a timely manner on or before 1st June and 1st December of each calendar year.

Annexure-2

1. Proposal in brief:

- (i) This is a proposal for mining of stone from Tolarpasi Road Metal Quarry over an area 12.25 Acre or 4.957 Ha at Village - Tolarpasi under Tahasil - Gondia of District - Dhenkanal, Odisha.
- (ii) The mining area is a part of Survey of India Toposheet No. F45T13 and is bounded between the Latitude- 20°47'31.337"N to 20°47'38.126"N and Longitude 85° 55' 50.425"E to 85° 55' 58.853"E bearing Khata no. 467, Plot No. 1874 (P), Kissam-Patharbani
- (iii) The mining lease is an identified sairat source in the DSR. The Tolarpasi Road Metal Quarry sairat source will be leased out under the OMMC Rules, 2016 by Mining Officer, Dhenkanal to the successful bidder (lessee) on the basis of public auction for a lease period of 5 years.
- (iv) Documents submitted: -Form-1, EMP, DLC, PFR, checklist, Mining Plan and approval letter, DSR, Village sheet, Cluster certificate from Mining Officer, Dhenkanal, topo map etc.
- (v) Whether submitted KML file of the lease area-Yes
- (vi) Whether submitted scrutiny fee- Yes
- (vii) Distance from nearest sanctuary/ESZ- Kapilash WLS-5.90 Km
- (viii) Whether the lease area coming in DLC report-No, as certified by the Tahasildar, Gondia vide letter no.3985 dated 13.10.2025 that the said quarry is not coming in DLC land
- (ix) Whether the lease area reflecting in DSR-Yes
- (x) Method of mining-Semi-mechanized **with drilling & blasting**
- (xi) Distance from nearest road bridge-8.68 km, Village road-0.40km
- (xii) Whether it is part of cluster – No.
- (xiii) Whether EC obtained earlier-Yes, previous EC granted by SEIAA, Odisha vide letter no. 3397/SEIAA dated 18.10.2021 for production quantity of stone 20034 cum/annum and 100166 cum in 5 years lease period
- (xiv) Date of approval of mining plan - by the Joint Director Geology, Koraput, O/o-Joint Director Geology, Zonal Survey Dhenkanal, vide letter no. 229 dated. 26.03.2021.
- (xv) Production capacity per annum-**20030 cum/annum** and the total production in 5 years period-100166 cum, Geological reserve-426787 cum and Mineable reserve-374757 cum.
- (xvi) Budget provision for EMP of Rs. 6.05 Lakh/annum (Recurring Cost)
- (xvii) Provision for plantation-300 no. of tree species in 5 years lease period.
- (xviii) Lease agreement was made on 01.02.2022 for a period of 5 years
- (xix) Earlier there is a NGT case against the said stone quarry before Hon'ble NGT in OA No. 100/2024/EZ in the matter of Sanjib Dhal & Ors. Vrs. State of Odisha & Ors. There is allegation on excess mining and violation of EC conditions for non-compliance of EC conditions. As per the direction of Hon'ble NGT a joint committee was formed and visited the site on 10.07.2024 and 16.07.2024 and observed that 7092 cum of stone has been extracted from the source as excess mining and implementation of EMP and Plantation was not complied as per the EC conditions. Hence, the committed recommended that the Project Proponent (PP) shall deposit the penalty for the excess mining of the mineral to the extent of 7092 cum and to implement EMP and plantation and accordingly, the submitted the inspection report to the Hon'ble Tribunal. The Hon'ble Tribunal also directed to take action against if EC conditions is not complied by the PP. Accordingly, after show cause, the Authority revoked the EC letter dated 18.01.2025 and submitted Counter Affidavit before the Hon'ble NGT. Finally, after hearing the matter vide order dated 31.01.2025, Hon'ble NGT deposed the matter with

view that considering the action taken by the SEIAA, Odisha, and the Report of the Joint Committee, nothing further remains for adjudication in the present Original Application. The Original Application No.100/2024/EZ is accordingly disposed of. In the meantime, Sri Ajit Sahu has filed a case before Hon'ble High Court of Orissa, Cuttack vide W.P. (C) No. 31843/2025 in the matter of Ajit Kumar Sahu & Other Vrs. State of Odisha & Ors. After hearing Hon'ble High Court vide order dated 12.11.2025 has disposed of the matter with opinion that *"In view of such facts and submission, without going into the merit of the case, the Opposite party No. 03/SEIAA, Odisha is directed to disposed of the representation of the Petitioner vide Annexure-15 by passing of one month from the date of production/presentation of a certified of this order."* The PP has submitted the Certified Copy of High Court order dated 12.11.2025 to SEIAA, Odisha through Email dated 18.11.2025.

(xx) Any deficiencies/omission have been noticed in the above documents- Nil

2. **Deliberation in SEAC Meeting-** The proposal was placed in SEAC meeting held on 06.11.2025 and the SEAC recommended to grant EC valid from the date of EC accorded up to the lease period with following additional conditions.

- i) Consent / NOC shall be obtained from the concerned authority if village road is to be used for transportation. The said road shall also be maintained by the lessee.
- ii) In view of likely revision of DSR the mention of this deposit with final coordinates is to be ensured
- iii) Plantation programme to be completed within first two years and to be maintained in remaining years.
- iv) iv) Depth of Mining as proposed should not be beyond 6m from the ground level.
- v) Mitigation measures for flying rock for safety be put in place.
- vi) Stone quarry project proponent need to maintain periodic health check-up records of their employees and ensure use of face mask by workers in crushing and handling sections of the stone quarry for ensuring that working personnel are not affected by silicosis.
- vii) The boundary area of the deposit as per the revised / updated DSR to be defined by geo coordinates based on DGPS survey superimposed on the cadastral map.
- viii) Construction of garland drains retaining wall and settling tank should be ensured to prevent erosion during rainfall and to collect silt generated during the mining activity.
- ix) All the dumps shall be covered by retaining wall, garland drains and settling ponds.
- x) No explosives shall be stored without approval of competent authority and all the precautions for blasting shall be put in place. Minimum distance criteria from nearest habitation to be followed as per guidelines.
- xi) Worked out pit shall be fenced.
- xii) No tree growth in the lease area if present shall be damaged.
- xiii) The PP shall operate as per the present Mining Plan

The proposal was placed in the 254th meeting of SEIAA held on 21.11.2025 and after detailed deliberation, the authority decided to seek information / document from PP on the following:

1. To upload the Annexure-15 of W.P.(C) No.31843 of 2025 in accordance with order dated 12.11.2025 of Hon'ble High Court of Orissa.
2. To submit the proof of payment of fine for excess mining and environmental compensation.

Now the PP has submitted their ADS for consideration of EC.

The proposal was placed in the 257th meeting of SEIAA held on 09.12.2025 and after detailed deliberation, the authority decided to seek information / document from PP on the following:-

1. The PP has not complied the query no. 2 of ADS raised on 21.11.2025.
2. The PP has to produce the proof of document from competent authority for deposit of environmental compensation of Rs.28,51,423/- (e-challan copy from Got. Treasury) and penalty amount of Rs.27,15,385/- (from Mining Officer) and Rs.11,95,620/- (from DFO, Dhenkanal) towards cost of plantation.

Now the PP has submitted their ADS raised by SEIAA for consideration of EC.

